

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH NEW DELHI  
ORIGINAL APPLICATION NO. 1171 OF 2024**

**IN THE MATTER OF:**

VASANT KUNJ RESIDENTS WELFARE  
ASSOCIATION, SECTOR - B, POCKET – 1.

...APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT, FOREST &  
CLIMATE CHANGE & ORS

...RESPONDENTS

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THROUGH



**MADHAV BHATIA,  
SHRESHTH ARYA  
SHREYUSS SHANKAR JOSHI  
VERTARI LEGAL.**

DATE: 13.02.2025  
PLACE: NEW DELHI

A-446, LGF, DEFENCE COLONY  
, NEW DELHI-110024,  
MOB:9910572585  
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH NEW DELHI**  
ORIGINAL APPLICATION NO. 1171 OF 2024

**IN THE MATTER OF:**

VASANT KUNJ RESIDENTS WELFARE ...APPLICANT  
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MINISTRY OF ENVIRONMENT, FOREST & ...RESPONDENTS  
CLIMATE CHANGE & ORS

**REPLY ON BEHALF OF THE APPLICANT TO THE ADDITIONAL  
AFFIDAVIT DATED 13.02.2025 FILED BY RESPONDENT NO. 6**

**MOST RESPECTFULLY SHOWETH:**

1. That the Applicant is filing the present reply to the Additional Affidavit dated 13.02.2025 filed by Respondent No. 6 (M/s R.R. Texknit LLP), wherein false and misleading claims have been made to conceal prior illegal construction activities undertaken before obtaining Environmental Clearance. The contents of the Additional Affidavit are denied *in toto* except to the extent expressly admitted herein.
2. It is submitted that Respondent No. 6 has deliberately withheld crucial documents filed along with its application for grant of EC from this Hon'ble Tribunal. That from in Section D of its application for grant of EC, Respondent No. 6 submitted an Environment Management Plan, wherein, images of the Subject Property have been attached

clearly depicting that land leveling had been carried out at the Subject Property as far back as 04.06.2024.

A true copy of the Environment Management Plan filed along with the EC application filed by Respondent No. 6 has been annexed herewith and marked as **ANNEXURE A-1**.

3. That it is further submitted that applications bearing CMA 52907/2024 & CM APPL. 52908/2024 were filed by the Applicant before the Hon'ble High Court of Delhi in the case titled '*Bhavreen Khandari v. Shri C. D. Singh & Ors. Cont. Case (C) 1149/2022*', wherein, the Hon'ble Court is dealing with felling of tree *qua* the Delhi Preservation of Trees Act, 1994. It is stated that in terms of the directions passed by the Hon'ble Court in the applications filed by the Applicant herein, the Deputy Conservator of Forests conducted site inspections at the Subject Property and prepared a status report dated 19.09.2024.
4. That the Respondent No. 6 has suppressed the status report dated 19.09.2024, wherein the DCF found that illegal tree felling was carried out by Respondent No. 6 at the Subject Property due to ongoing construction activities. Accordingly, a restraintment order dated 17.09.2024 was issued to Respondent No. 6. The relevant excerpt of the restraintment order dated 17.09.2024 is as follows:-

*“In this regard, the site has been inspected by the officials of South forest division department of forest and wildlife and it has been reported that illegal damage of trees has been found due to any work by the owner slash SH. Rakesh Sharma & Rohit Sejwal (Builder), Farm Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, New*

*Delhi and Prima facie, this is violation of DPTA, 1994, because of the ongoing construction work.*

*Accordingly, the Owner/Sh. Rakesh Sharma & Rohit Sejwal (Builder), Farm Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, New Delhi is ordered to stop work that may damage trees and environment, on the site located at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, New Delhi in order to prevent any further harm to the trees.”*

A true copy of the Status Report dated 19.09.2024 has been annexed herewith and marked as **ANNEXURE A-2**.

5. It is submitted that though the above captioned applications have been disposed of by the Hon’ble Court by way of order dated 06.12.2024 on the basis of a Status Report dated 23.10.2024, the Status Report dated 19.09.2024 was never within the knowledge of the Applicant and the Hon’ble Delhi High Court. It is submitted that the Applicant herein has already filed an application bearing CMA 5956 of 2025 for recall of the order dated 06.12.2024, and the same is still pending adjudication before the Hon’ble Delhi High Court.

A true copy of the order dated status report dated 23.10.2024 is annexed herewith and marked as **ANNEXURE A-3**

A true copy of the order dated 06.12.2024 passed by the Hon’ble Delhi High Court in CMA 52907/2024 & CM APPL. 52908/2024 is annexed herewith and marked as **ANNEXURE A-4**

A true copy of the recall application bearing CMA 5956 of 2025 filed by the Applicant is annexed herewith and marked as ANNEXURE A-5

6. Notwithstanding the facts stated above, it is pertinent to submit that prior construction activities at the Subject Property by the Respondent No. 6 has been **noted and observed** by the following authorities:-

- a. Hon'ble High Court of Delhi in '*Bhavreen Khandari v. Shri C. D. Singh & Ors. Cont. Case (C) 1149/2022*' vide its order dated 10.09.2024- Held that Respondent No. 6 are carrying out construction at the Subject Property. Relevant extract is as follows:-

**'CM APPL. 52907/2024 & CM APPL. 52908/2024**

*1. These are applications filed by the Vasant Kunj Residents Welfare Association to show that there is a large scale removal and felling of trees in Khasra No. 1230/2 (New) admeasuring 6 bigha 7 biswa situated in Sector-B, Pocket-1 in Vasant Kunj Housing Scheme, New Delhi.*

*2. Even though the **land is stated to be belonging to the private builders/alleged owners, who are carrying out the construction, it is evident from the photographs that the large trees are being felled.***

A true copy of the order dated 10.09.2024 passed by the Hon'ble High Court of Delhi in '*Bhavreen Khandari v. Shri C.*

*D. Singh & Ors. Cont. Case (C) 1149/2022*’ has been annexed herewith and marked as **ANNEXURE A-6**.

- b. Expert Appraisal Committee in its 132<sup>nd</sup> Meeting dated 23/24.10.2024-held that the Subject Property was already leveled by Respondent No. 6 without prior permission of the Competent Authority. The relevant excerpt is as follows:-

*‘132.11.4 The EAC after deliberation observed that the proposed plot of land has already been leveled without prior permission of the Competent Authority. Further, as the project already has legal cases subjudice before the Hon’ble High Court of Delhi and the Hon’ble NGT, Principal Bench and which is related to the environment, therefore, the committee decided to take up the matter for appraisal only after the court cases have been resolved. Recent orders of hearing in the matter shall be submitted.’*

A true copy of the 132<sup>nd</sup> Minutes of Meeting dated 23.10.2024 has been annexed herewith and marked as **ANNEXURE A-7**.

7. Finally, it is submitted that Respondent No. 6 made false representations in its reply to the queries raised by the EAC that heavy machinery was used at the Subject Property only to re-root one uprooted tree. However, the Applicant has attached geo-tagged images of heavy machinery engaged in construction activities at the Subject Property in the OA (*Annexure 8 @Pg. 98-99*) as far back as August 2024.

A true copy of the 134<sup>th</sup> minutes of meeting of the EAC dated 23/24.10.2024 has been annexed herewith and marked as **ANNEXURE A-8**

8. It is submitted that the concealment of these documents is a clear attempt to mislead the Hon'ble Tribunal regarding the factual position of the case. The Respondent has falsely claimed that no construction activity was initiated prior to the grant of EC, while its own submissions before the appraisal authorities establish otherwise. This blatant suppression of material facts itself renders the Additional Affidavit unreliable and calls for strict scrutiny.
9. It is submitted that the Advocate Commissioner's Report, which Respondent No. 6 relies upon, merely records the current status of the Subject Property as on the date of inspection i.e. 17.01.2025 and does not account for past activities, including the illegal construction undertaken by Respondent No. 6. The fact that the LC Report does not document land levelling or construction presently, does not negate the overwhelming evidence, including orders of the Hon'ble High Court, Respondent's own admissions in the EC Application Form and the observation of the EAC in its 132<sup>nd</sup> meeting dated 23/24.10.2024, which confirm unauthorized construction prior to EC at the Subject Property.
10. Respondent No. 6 is using this limited LC report to mislead this Hon'ble Tribunal while concealing critical documents, which prove that land levelling and site preparation had already been carried out at the Subject Property. Further, the aforementioned crucial documents were also concealed by Respondent No. 6 from the Advocate Commissioner and therefore, a complete factual status of the Subject

Property till date was not available with the Advocate Commissioner at the time of preparing the report.

11.It is submitted that a mere absence of visible construction in the LC Report does not absolve Respondent No. 6 of prior illegal activities.

12.In view of the above, it is most respectfully submitted that this Hon'ble Tribunal must take note of these deliberate misrepresentations and suppression of facts by Respondent No. 6 and proceed against them for filing a false affidavit.

THROUGH



**MADHAV BHATIA,  
SHRESHTH ARYA  
SHREYUSS SHANKAR JOSHI  
VERTARI LEGAL.**

DATE: 13.02.2025  
PLACE: NEW DELHI

A-446, LGF, DEFENCE COLONY  
, NEW DELHI-110024,  
MOB:9910572585  
email: madhavbhatia@vertarilegal.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
(UNDER SECTION 18(1) READ WITH SECTIONS 14 AND 15 OF THE  
NATIONAL GREEN TRIBUNAL ACT, 2010)  
ORIGINAL APPLICATION NO. 1171 OF 2024**

**IN THE MATTER OF**

VASANT KUNJ RESEIDENTS WELFARE  
ASSOCIATION, SECTOR-B, POCKET-1

...APPELLANT

VERSUS

MINISTRY OF ENVIRONMENT, FOREST  
& CLIMATE CHANGE & ORS.

...RESPONDENTS

**AFFIDAVIT**

I, Manju Swaminathan, W/o S. Swaminathan aged about 73 years, R/o B-1/11456, Behind Fortis Hospital, Vasant Kunj, South-West Delhi-110070, do hereby solemnly affirm and state on oath as under: -

1. That I am the President B1 Resident Welfare Association of the Applicant and as such am fully conversant with the facts and circumstances of the case and duly authorized and competent to swear this Affidavit.
2. That the accompanying reply to the additional affidavit has been drafted by my counsels under my instructions and I have read and understood the contents of the same.
3. I say that the contents thereof are true and correct to my knowledge and belief and based on records maintained by the Petitioner.



*Manju*  
**DEPONENT**

**VERIFICATION**

Verified at New Delhi on this day \_\_\_\_\_ of 13 FEB 2025, 2025 that the contents of the present Affidavit are true and correct to the best of my knowledge and belief as derived from the record maintained by the Petitioner and no part of it is false and nothing material has been concealed therefrom.

*Handwritten signature*  
**IDENTIFIED**  
2/6/19



*Handwritten signature*  
**DEPONENT**

**ATTESTED**

*Handwritten signature*  
MINATI RANI MOHAPATRA  
NOTARY DELHI-R-10971  
GOVERNMENT OF INDIA  
SUPREME COURT OF INDIA  
COMPOUND NEW DELHI  
REGISTER Pg./Sl. No. *Handwritten number*

13 FEB 2025

*Handwritten signature*  
MINATI RANI MOHAPATRA  
ADVOCATE (NOTARY)  
Mob. No.: 8130128457

**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue  
Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

**SECTION D:**  
**ENVIRONMENT MANAGEMENT PLAN**

**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue  
Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

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**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

## 1 . Introduction

The proposed project is Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.

The total plot area of the project is 5353.61 m<sup>2</sup>, net plot area is 5277.12 m<sup>2</sup> and the built up area of the project will be 25650.00 m<sup>2</sup>.

Since, the built up area is less than 1,50,000 m<sup>2</sup>, thus the project falls under Category B, activity 8(a), in accordance with the EIA Notification dated 14<sup>th</sup> September 2006 & its amendments.

The Cost of the Project will be Rs. 145.0 Crores.

## 2. Land Ownership of the Site

The land has been purchased from Rakesh Mahajan HUF and Pradeep Jain HUF, Pradeep Jain and Others, Kunal Mahajan and others, Lalit Jain and others by M/s R R Texknit LLP on 16.04.2024.

## 3. Construction Status

No Construction activity has been done at the project site.



*Figure 1. Site photographs*

## 4. Land Use

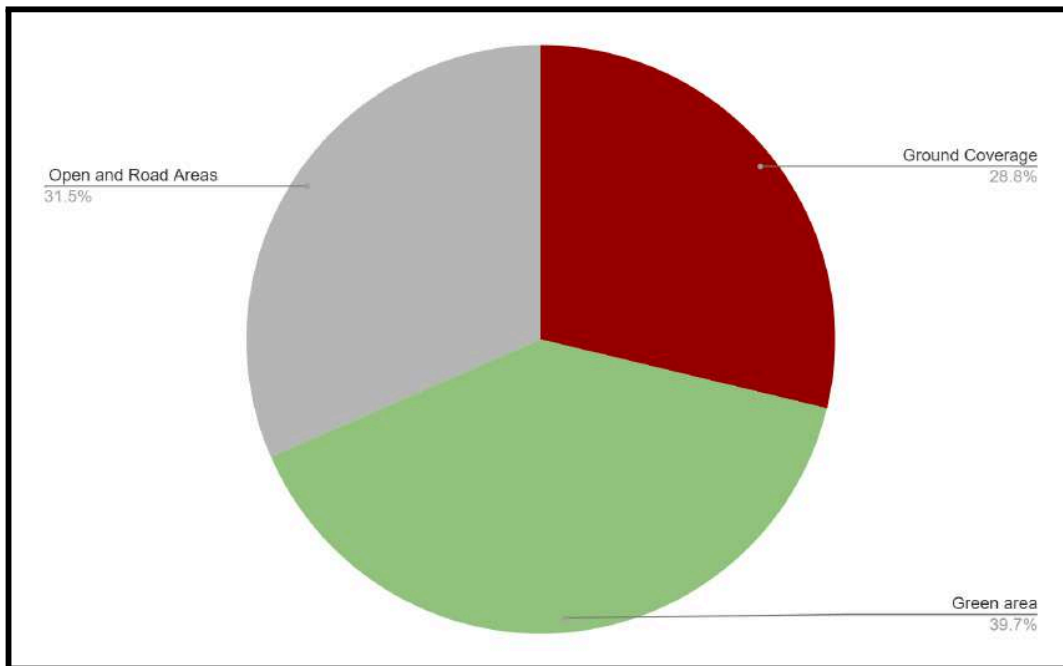
The land use proposed is given in Table & Figure below.

**Environmental Consultant:- M/s Perfect Enviro Solutions Pvt. Ltd.**

**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

*Table 1. Land use for the project Site*

Land use	Area (m <sup>2</sup> )	Percentage (%)
Ground Coverage	1517.99	28.8
Green area	2094.84	39.7
Open and Road Areas	1664.29	31.5
<b>Total</b>	<b>5277.12</b>	<b>100.0</b>



*Figure 2. Land Use of the Project*

## 5. Project Details

Project details are given in the table below:

*Table 2. Project details*

Particulars	Unit	Proposed Details
Total Plot Area	m <sup>2</sup>	5353.61
Area under road widening	m <sup>2</sup>	76.49
Net development Area	m <sup>2</sup>	5277.12
<b>GROUND COVERAGE AREA</b>		
Ground Coverage (Permissible) (33.3 % of plot area)	m <sup>2</sup>	1782.75
Ground Coverage (Proposed) (28.35 % of plot area)	m <sup>2</sup>	1517.99

**Environmental Consultant:- M/s Perfect Enviro Solutions Pvt. Ltd.**

**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

<b>FAR AREA</b>		
FAR Permissible	m <sup>2</sup>	10707.22
FAR Permissible for EWS	m <sup>2</sup>	1606.083
FAR Area Proposed	m <sup>2</sup>	10562.28
FAR Area Proposed for EWS	m <sup>2</sup>	1605.88
Total FAR proposed- A	m <sup>2</sup>	12,168.16
<b>Free from FAR AREA</b>		
Area for community - B	m <sup>2</sup>	400.00
<b>NON-FAR AREA</b>		
Tower NoN-FAR	m <sup>2</sup>	5093.37
EWS NoN-FAR	m <sup>2</sup>	607.75
Total Non FAR Area- C	m <sup>2</sup>	5,701.12
<b>BASEMENT AREA</b>		
Basement 1	m <sup>2</sup>	2,460.24
Basement 2	m <sup>2</sup>	2,460.24
Basement 3	m <sup>2</sup>	2,460.24
<b>Total Basement area- D</b>	m <sup>2</sup>	7,380.72
<b>Built-up Area (A+B+C+D)</b>		
	m <sup>2</sup>	<b>25,650.000</b>
Green area (39.7 % of net plot area)	m <sup>2</sup>	2,094.84
Area under Swachh Delhi Block	m <sup>2</sup>	15.34
Road & Open Areas	m <sup>2</sup>	1664.29
Towers	No.	3
Floors	No.	3B+S+9
Max. height of the building (up to terrace level)	m	33.25
Basement	LvL	3
Activities in Complex	-	DU, EWS, CSP
Mail Dwelling Units including 4 BHK & 3BHK	No.	74
CSP Units	No.	32
EWS Units	No.	32

*Table 3. Population Details*

Particulars	Unit	Factor	Details
Residents in 4 BHK	No.	Units @ 7 person per unit	266
Residents in 3 BHK	No.	Units @ 5 person per unit	180
Residents in CSP Units	No.	Units @ 4 person per unit	128

**Environmental Consultant:- M/s Perfect Enviro Solutions Pvt. Ltd.**

**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

Residents in EWS Units	No.	Units @ 4 person per unit	128
Total residents	No.		702
Staff	No.	-	20
Visitors	No.	10% of total residents	70
<b>Total Population</b>	<b>No.</b>		<b>792</b>

*Table 4. Service Details*

Particulars	Unit	Details
<b>Power Requirement</b>		
Source of power	-	BSES Rajdhani Power Limited
Power load	KW	1022
DG Sets	kVA	2 x 500
Solar panel installation	KW	76.65
<b>Parking Details</b>		
Parking Required	ECS	227
Parking Provision	ECS	290
Total water requirement	KLD	95
Fresh water requirement	KLD	57
Waste water generation	KLD	74
STP Capacity	KLD	110
Treated Water Generation	KLD	67
Treated water reuse	KLD	38
Excess treated water to sewer line	KLD	29
Rainwater Harvesting Pits	No.	5
Total Solid Waste	Kg/day	139

## 6. Population Details

**During Construction Phase:** A total of 150 nos. (50 residing + 100 will be hired from nearby areas) will be employed for the construction of the project. Temporary resting areas will be provided for the labourers with basic facilities of sanitation and drinking water at site.

**During Operation Phase:** The total population will be 792. The detailed population is given in Table 3.

**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

## 7. Parking Details

### During Construction Phase:

Proper parking provisions for 5-10 trucks will be provided. Proper spaces for loading and unloading will be defined.

**During Operational Phase:** Total parking requirement for the project will be 227 ECS. Total Parking Provision for the Project will be 290 Nos.

The detail is given below:

*Table 5. Parking Required Details*

Required Parking Details		
Parking Requirement	Factor	Parking in ECS
Resident Parking	2 ECS/100sqm	211
EWS Parking	0.5 ECS/100 sqm	08
<b>Community Needs</b>	2 ECS/100sqm	<b>08</b>
<b>Total parking required</b>		<b>227</b>

*Table 6. Parking Provision details*

Parking Provision	Basement Area m <sup>2</sup>	Service Area & Stairs area m <sup>2</sup>	Parking area m <sup>2</sup>	Factor	Parking in ECS
1st Basement parking	2460.24	1880.28	3143.17	32	98
2nd Basement parking	2460.24		2357.27	16	147
3rd Basement parking	2460.24		1258.25	28	45
Stilt Parking					
<b>Total Parking Provision</b>					<b>290</b>

## 8. Water Management Plan

### 8.1 Source of Water

Source of fresh water will be Delhi Jal Board

### During Construction Phase

**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

During the construction phase, total water requirement will be 25 KLD out of which water required for construction phase will be approx. 05 KLD which will be taken from treated water from Vasant Kunj STP. Pre-treatment will be provided to the STP treated water at the site. The Remaining 20 KLD will be taken from the tanker supply out of which 12 KLD will be used for domestic purposes & 08 KLD water will be used for Anti smog Gun.

*Table 7. Water requirement during construction phase*

Particulars	Population	Factor (LPCD)	Water requirement (KLD)
Labours Residing	50	135	7
Labours Temporary	100	45	5
Water for antismog Gun - 4 No.			8
Construction activity			5
<b>Total Water requirement in KLD</b>			<b>25</b>
<b>Total wastewater generated in KLD</b>			<b>06</b>

*Table 8. Potable & Non Potable Water*

Particulars	Quantity (KLD)	Source and mode of transportation
Potable Water	20	Water Tanker from Delhi Jal Board
Non-potable Water (For Construction Activity)	05	STP treated water from Vasant Kunj will be taken which will meet the IS: 456 Standards for construction. The STP water will be treated before using it for construction purposes and the characteristics will meet the standards of IS: 456 if the same was not in line with the standards

**During Operation Phase**

As per the base case the total water requirement of the project will be 109 KLD and fresh water requirement will be 66 KLD. The wastewater generation will be 86 KLD which will be treated in STP of 110 KLD. Treated water of 77 KLD will be generated out of which 43 KLD will be reused within the premises. 34 KLD of Excess treated water will be discharged into the sewer line.

After using conservation measures, the total water requirement of the project will be 95 KLD and fresh water requirement will be 57 KLD. The wastewater generated 74 KLD which will be treated in STP of 110 KLD. Treated water of 67 KLD will be generated out of which 38 KLD will be reused within the premises. 29 KLD of Excess treated water will be discharged into the sewer line.

**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

The water management details are as follows:

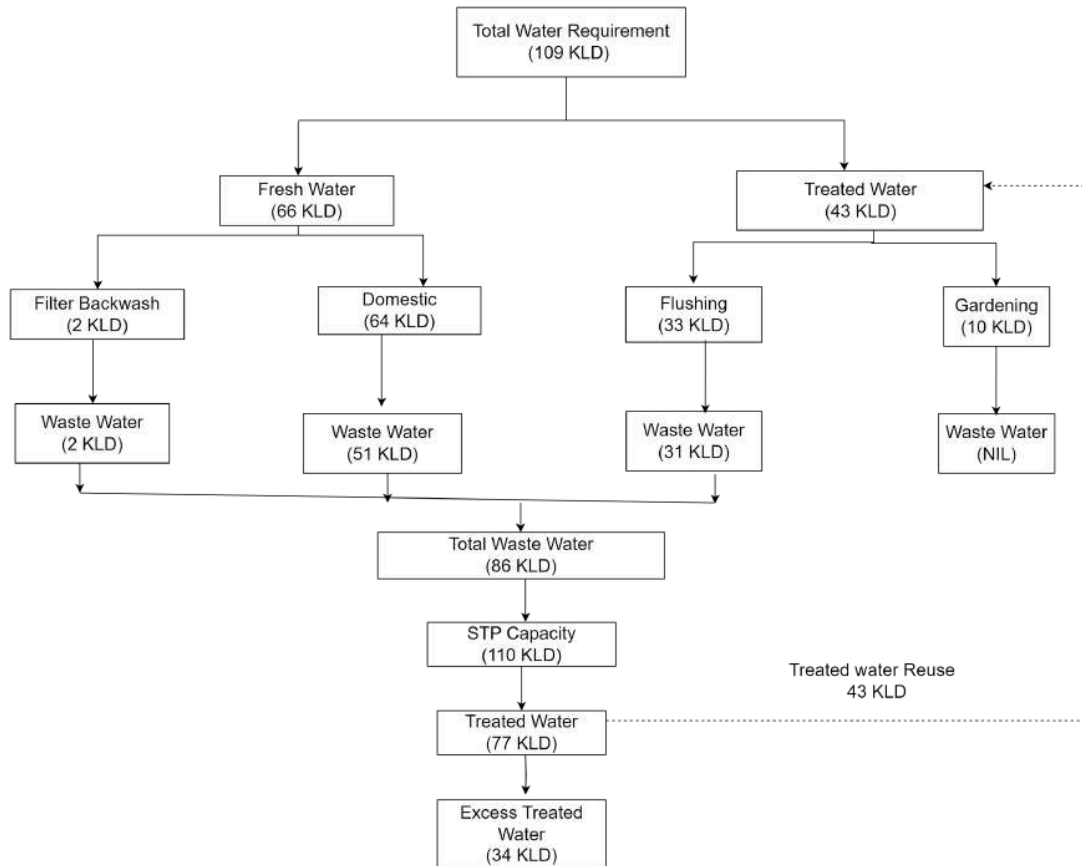
**Water Management Base Case**

*Table 9. Water management Basecase*

<b>Particulars</b>	<b>Population</b>	<b>Factor in LPCD</b>	<b>Requirement in KLD</b>	<b>Domestic in KLD</b>	<b>Flushing in KLD</b>	<b>Waste water in KLD</b>
Residents in 4 BHK	266	135	36	24	12	
Residents in 3 BHK	180	135	24	16	8	
Residents in EWS Units	128	135	17	11	6	
Residents in CSP Units	128	135	18	12	6	
Staff	20	45	1	1	0	
Visitor	70	15	1	0	1	
<b>Total</b>	<b>792</b>		<b>97</b>	<b>64</b>	<b>33</b>	
<b>Waste water generation</b>				<b>51</b>	<b>33</b>	84
Gardening	5 l/sqm		10			NIL
Filter Backwash			2			2
<b>Total</b>			<b>109</b>			<b>86</b>

**Water Balance ( Base Case)**

**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**



*Figure 3. Water Balance (base case)*

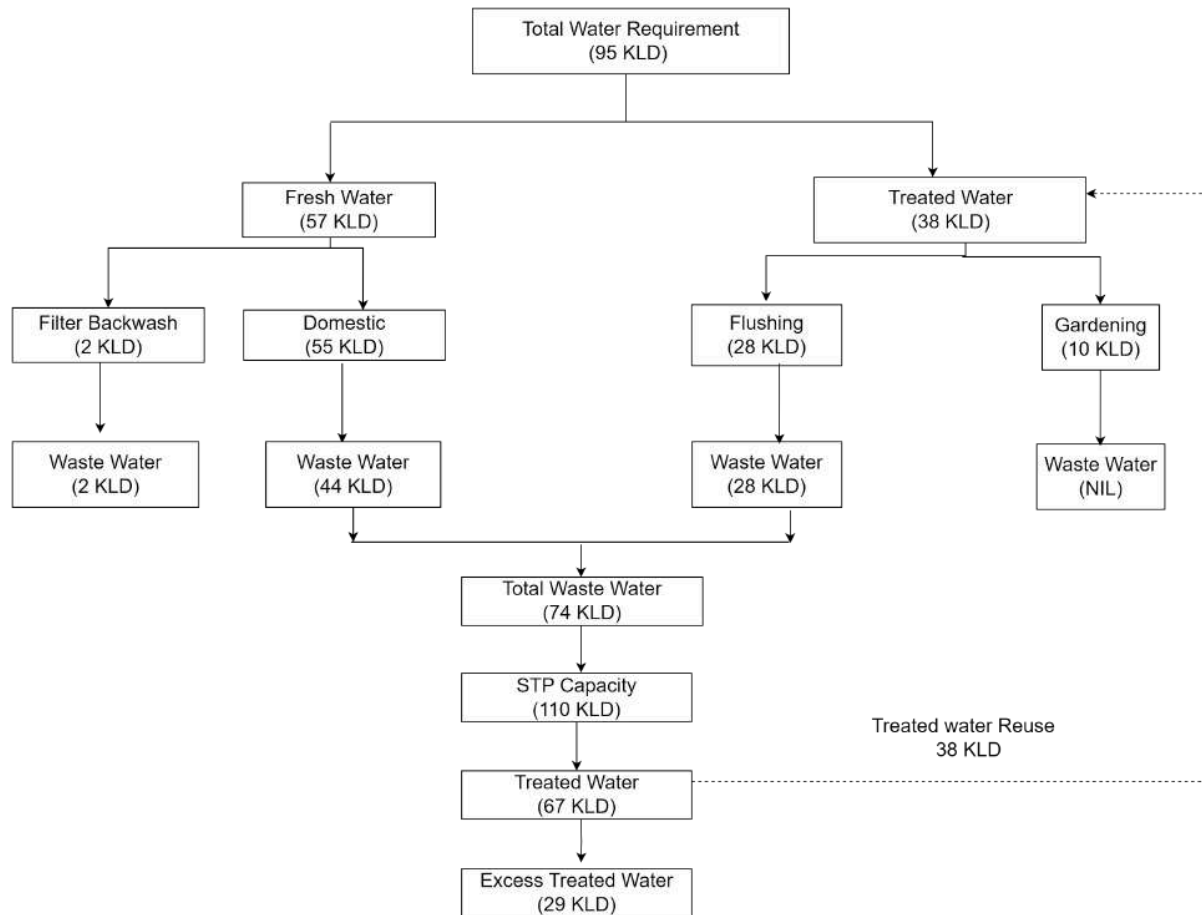
*Table 10. Water Management During operation Phase ( after using conservation measures)*

Particulars	Population	Factor in LPCD	Requirement in KLD	Domestic in KLD	Flushing in KLD	Waste water in KLD
Residents in 4 BHK	266	115	31	20	11	
Residents in 3 BHK	180	115	21	14	7	
Residents in EWS Units	128	115	14	10	4	
Residents in CSP Units	128	115	15	10	5	
Staff	20	38	1	1	0	
Visitor	70	13	1	0	1	
<b>Total</b>	<b>792</b>		<b>83</b>	<b>55</b>	<b>28</b>	
<b>Waste water generation</b>				<b>44</b>	<b>28</b>	<b>72</b>
Gardening	5 l/sqm		10			NIL
Filter Backwash			2			2
<b>Total</b>			<b>95</b>			<b>74</b>

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**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

**Water Balance (After taking conservation measures)**



*Figure 4. Water Balance*

**Water Conservation Measures :**

- Low water fixtures will be installed.
- For flushing, low flush cisterns will be installed with 3-6 liters per flush This will reduce the water consumption by 10%.
- Low-flow showerheads will be installed in the bathrooms.
- Sensor based taps will be installed in the wash areas.

**8.2 Discharged Water Management Plan**

The wastewater generation will be 74 KLD which will be treated in STP of 110 KLD based on MBBR Technology. Total Treated water of 67 KLD will be generated out of which 38 KLD will be reused within the premises. 29 KLD of Excess treated water will be discharged into the sewer line.

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**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

*Table 11. Raw & Treated water characteristics*

Parameters	Unit	Inlet characteristics	Outlet Standards as per Ministry of Housing & Urban Affairs
Flow	KLD	74	-
pH	-	7.0-8.0	6.5 – 9.0
BOD	mg/l	200-350	≤6
COD	mg/l	450-600	As Arising when other parameters are satisfied
TSS	mg/l	<300	As Arising when other parameters are satisfied
Oil & Grease	mg/l	Upto 60	10
Total Nitrogen	mg/l	-	10
Fecal Coliform	MPN/ 100 ml	100-230	Nil

### 8.3 Waste Water Treatment Technology

#### Treatment Process:

The sewage treatment plant (MBBR) will be installed to treat the raw sewage having the following characteristics:

#### Treatment Process:

MBBR Process is a process that treats the sewage / wastewater in the smallest possible reactor with the help of free floating media which occupies active biomass. The salient feature of MBBR Process offered by us includes:

- Small footprint area
- Suits perfectly with any shape of reactor
- High surface area media used in the process last for a long period
- Low energy requirement due to the use of high efficiency advanced diffused aeration system

#### Hydraulic Flow Diagram of STP based on MBBR Technology

**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

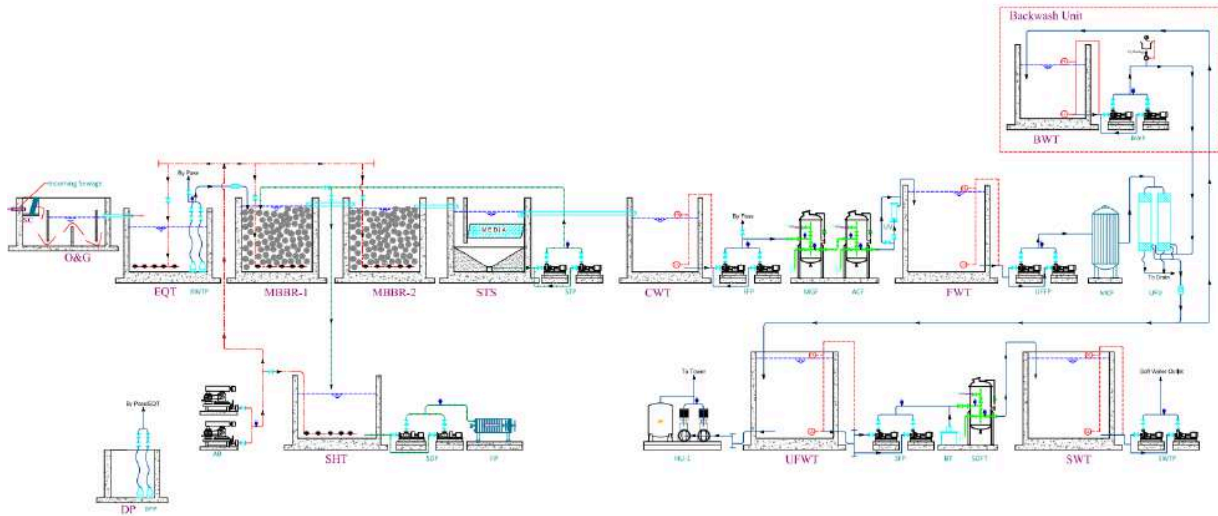


Figure 5. Schematic diagram STP

## 9 Rainwater Harvesting

The main source of ground water recharging in the project premises is rainwater, which infiltrates into the ground through various lithological units present in the study area. Surface runoff from podiums, roads and landscape areas will be connected to the site's stormwater drainage network to recharge ground water through gravity.

### Scheme for Ground Water Recharging

The rainwater is diverted from the rooftop using rain water pipes to the surface / underground drainage network. The entire complex is subdivided for recharging structures. The rainwater is diverted into the desilting tank to remove inorganic impurities and the outflow of the desilting tank is taken into the recharge well.

- **Desilting Tank**

The desilting tanks are used to remove silt and other floating impurities from rainwater. Desilting tank is like an ordinary container having provision for the inflow, outflow and overflow. Apart from removing silt it holds the excess amount of water till it is soaked up by the recharge structure. The bottom of the tank will have an unpaved surface (layers of coarse sand) to allow standing water to percolate into the soil. The rainwater collected in these desilting chambers will be utilized for horticulture.

- **Recharge well**

The recharge well consists of percolation pits with boreholes in the middle of the pit. UPVC pipe perforated will be lowered in the middle of the boreholes and the pit will be filled with gravel and pebbles in three layers consisting of boulders, gravel and coarse sand. The mouth of the

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UPVC pipe will be protected to avoid silt getting into it. The depth of the bore will depend on the soil condition/water strata. The schematic diagram is enclosed.

It should therefore be concluded that there is no significant impact on surface water quality & hydrology of the area. The proposed rainwater-harvesting scheme will stabilize the groundwater table in the area.

Total 5 no. of Rain water harvesting pits will be provided in the complex which will help in recharging the underground water. Run off from the rooftop, landscape area, Open and road area will be connected to rain water harvesting pits.

**RAINWATER HARVESTING CALCULATION: -**

*Table 12. Rainwater harvesting details*

Soil Quality	Silt Loam
Annual Rainfall	794 mm (as per CGWB Year book 2020-2021)
Peak Hourly Rainfall	115 mm/hr
Ground water level	More than 15.0m BGL (as per Soil Investigation report)
Rain Water harvesting pits	5 No
Size of each pit installed	3.5 m dia. & 3.5 m depth
Volume of Total Rain Water Harvesting Pits	168 cum

*Table 13. Rainwater harvesting calculations*

Rain water Harvesting calculation	Area in m <sup>2</sup>	Harvesting Factor	Intensity of Rainfall mm/hr	Volume of water available for rainwater harvesting cum/hr	Volume available to recharge in 30 Min
Roof top	1845.00	0.80	115	170	85
Green area	2094.84	0.15	115	36	18
Open and road areas	1664.29	0.65	115	124	62
				330	165

- Total volume of rain water available in an hr = 330 m<sup>3</sup>
- Total volume of rain water available in 30 min = 165 m<sup>3</sup>
- Volume of one pit to recharge the water = dia 3.5 m & Depth 3.5 m = 34 m<sup>3</sup>
- No. of Pits required = Total volume available to recharge in 30 Min/Capacity of one pit to recharge the water = 165/34 = 4.8

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- No. of pits provided = 05 No.

**Maintenance Plan: -**

1. Rain water harvesting pits will be checked and cleaned before and after the rainy season. Cleaning procedure consists of scrubbing of inner walls and floors. Cover and ventilate the tank also.
2. Chlorine solution will be used for cleaning purposes followed by thorough rinsing.
3. Cleaning of the desilting tank will be done before and after the rainy season.
4. Regular cleaning of oil and grease traps will be done and maintained.

## **10 Air Management**

### **10.1 During Construction Phase**

Various construction activities especially related to loosen material may cause generation of dust that can adversely impact the air quality of the surrounding area.

DG sets of 1 x 125 kVA will be used during the construction time which will be bought acoustically enclosed with adequate stack height.

To minimize such impact, following measures will be taken:

- All Mitigation measures as per Dust Mitigation Notification 2018 will be adopted.
- 4 Antismog guns will be installed at the site.
- DG set 1 x 125 kVA will be kept on the surface and stack height of 2 m above roof level of DG set room will be provided
- Windbreakers around the project site will be provided.
- All loose soil or sand or any other construction material that causes dust will be kept covered.
- Road side storage of construction material and waste will be prohibited.
- Only covered vehicles carrying construction material and waste will be permitted inside the complex.
- Construction waste will be collected in designated areas and required dust mitigation measures be notified at the site.
- Grinding and cutting of building materials will be done in closed areas.
- Dust Audits will be conducted at every 15 days as per guidelines by Delhi Pollution Control Committee
- Video cameras will be installed and connected to PCBs.

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**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

- For continuous monitoring of dust, IoT based sensors connected to DPCC servers will be installed
- Barricading of 10 m of height will be provided.

## **10.2 During Operation Phase**

Total power requirement will be 1022 KW which will be met by the BSES Rajdhani Power Limited. In case of power failure, power backup will be provided through Generator sets of 2x 500 kVA which will be installed in the basement. Adequate Stack height of 4.5 m above roof level will be provided for the Generator Sets to reduce the air emissions meeting all the norms prescribed by CPCB.

Dust Mitigation Measures will be adopted as defined in Notification Dust Mitigation, 2018 and used oil generated will be stored properly and sent to authorized recyclers.

## **11 Noise Environment**

### **During Construction Phase**

Due to the construction activities undertaken for the project, some noise generation will be there, due to the movement of vehicles carrying construction materials and as this will be only a temporary phenomenon, it will be managed by properly regulating the movement of vehicular traffic so that the ambient noise quality will not be adversely affected.

Expected noise levels will be in the range of 80-100 dB(A), which will decrease with increase in distance. All the construction activities will be carried out during the daytime.

Furthermore, the following measures will also be adopted:

- No honking zone will be maintained on the project site.
- Will provide personal hearing protection and training
- DG sets of 1 x 125 kVA will be used acoustically enclosed.
- All plant Machinery will be properly maintained.
- It will be ensured that the insertion loss of 25 dB(A) is attained.

### **During Operation Phase**

Noise Pollution will be due to operation of Generator sets of 2x 500 kVA and movement and honking of Traffic.

- Generator sets will be acoustically enclosed & kept in the basement.
- The insertion loss of 25 dB(A) will be achieved.

**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

- No honking zone will be maintained in the complex.
- Free flow traffic shall be maintained.
- Tree plantation around the strategic locations in the complex will be provided.

## 12 Waste Management Plan

### During Construction Phase

Approx. 30000 m<sup>3</sup> of soil will be excavated for foundation and basement, out of which approx. 6000 m<sup>3</sup> will be topsoil which will be preserved and used within the site for landscaping. Remaining soil will be reused within the site for backfilling Soil (to be used in foundation and other structural activities).

Total solid waste generation will be 38 kg/day which will be disposed of at the solid waste site.

### During Operation Phase

Total 338 kg/day of solid waste will be generated from the project. Out of which 203 kg/day of biodegradable waste will be treated in organic waste converter and 108 kg/day of recyclable waste & 27 kg/day of plastic waste will be given to authorized recyclers.

Dry sludge of 05 kg/day will be generated which will be treated in an organic waste converter.

*Table 14. Solid waste & Bio-Medical Waste Management*

Type of Waste	Category	Disposal Method	Total Waste kg/day
Biodegradable (Including dry Sludge)	Organic	The waste will be treated in 01 no. of organic waste converters and converted to manure. The manure will be used within the Group Housing.	203
Sludge	Organic	Sludge will be treated in inhouse organic waste converter	
Non-Biodegradable	Recyclable	Approved Recycler	135
<b>Total Waste</b>			<b>338</b>

### DETAILS OF ORGANIC WASTE CONVERTER

Details of the organic waste converter are as follows:

#### Specification of Organic Waste Composter

OWC is used for the composting process of biodegradable waste. The converter is capable of converting large amounts of biodegradable waste into compost. The compost generated can be used in organic farming activities.

*Table 15. Specifications of Organic waste converter*

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**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

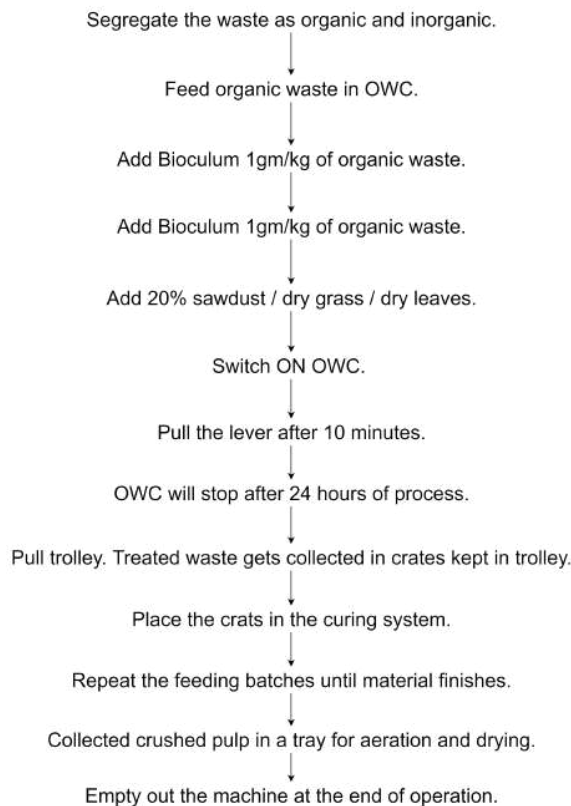
Model No	No. of OWC proposed	Time Taken	Power	Dimensions (LxHxW)
OWC-500	1	7-8 hr	16 HP	2.03m x 1.37m x 1.65m

*Table 16. Details of organic waste construction*

Biodegradable waste	Capacity per batch	No of batch/ OWC
203 Kg/day	170 kg per batch	2 batches per day

- No. of Organic Waste Converter = 1 no.
- Volume of waste =  $203/1000/0.5 = 0.406 \text{ m}^3/\text{day}$
- Capacity of curing for 10 days =  $10 \times 0.406 \text{ m}^3 = 4.06 \text{ m}^3$
- Space Area for Curing =  $4.06/0.3 = 13.53 \text{ m}^2$
- Space for Organic Waste Converter =  $2.03 \text{ m} \times 1.65 \text{ m} = 3.35 \text{ m}^2$
- Area required for Storage and Management of Solid Waste =  $13.53 \text{ m}^2 + 3.35 \text{ m}^2 = 16.88 \text{ m}^2$
- Area provided =  $25 \text{ m}^2$

**STANDARD OPERATING PROCEDURE FOR ORGANIC WASTE CONVERTOR**



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**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

*Figure 6. Standard Operating Procedure of Organic waste converter*

## 12.1 Other Waste Management: Used Oil, E-Waste & Battery Waste Management

### Construction & Demolition Waste

- The debris of brick work will be used in backfilling, roads etc. & rest will be sent to authorized C&D waste.

*Table 17. Hazardous waste management*

Type of Waste	Disposal Method	Quantity
Used Oil	Waste will be collected in leak proof containers at isolated places and then it will be given to approved vender	14 lit/month
E-waste	E-Waste shall be given to approved recyclers as per <b>E- Waste (Management) Rules, 2022.</b>	3 kg/day
Battery waste	Battery waste will be generated from inverters & UPS, which shall be treated as per the Batteries <b>Battery Waste Management Rules, 2022</b>	1-2 kg/month

## 13. Plantation

Green belt planning will be with ecological perspectives for the project taking into consideration and availability of space and other aspects. This helps in increasing the aesthetic effect of the environment. Since tree trunks are devoid of foliage, scrub should form there to give coverage to the trunks. The trees will maintain the regional ecological balance and conform to soil and hydrological conditions. Indigenous species will be preferred during plantation.

The Shelter belt for the proposed project will be provided for a clean, healthy and beautiful green environment for the people to live in within the proposed project site.

Green area 2094.840 m<sup>2</sup> (39.7 % of Plot Area) will be provided. Apart from this the green area of surroundings will be maintained/adopted. Approximately 11 no. of trees are present at the boundary of site which will be retained.

Total trees Required = Net Plot Area /80 = 67 No.

No. of trees existing at site = 11 No.(will be retained)

Total no. of trees proposed = 56 No.

### List of Existing Trees

*Table 18. List of Existing Trees*

S.No.	Common Name	Botanical Name	No. of Trees
1.	Peepal	<i>Ficus religiosa</i>	2
2.	Gulmohar	<i>Delonix regia</i>	2

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**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

3.	Neem	<i>Azadirachta indica</i>	3
4.	Devil's Tree	<i>Alstonia scholaris</i>	4
<b>Total</b>			11

**List of Proposed Tree Species**

*Table 19. List of tree species proposed*

S.No.	Common Name	Botanical Name	No. of trees
1.	Kachnaar	<i>Bauhinia purpurea</i>	4
2.	Mexican Silk Cotton	<i>Chorisia Speciosa</i>	6
3.	Indian Redwood	<i>Chukrasia Tabularis</i>	6
4.	Indian Coral Tree	<i>Erythrina Variegata</i>	4
5.	Pride of India	<i>Lagerstroemia Thorellii</i>	5
6.	Maulsari	<i>Mimusops Elengii</i>	6
7.	White Champa	<i>Plumeria Alba</i>	9
8.	Red Champa	<i>Plumeria Rubra</i>	16
<b>Total</b>			56

**Existing Trees Photographs**

**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**



*Figure 7. Site Photographs*

## 14. Energy Saving and Conservation:

Following are the measures adopted to conserve the energy which will be followed in the proposed group housing.

- Provision of daylighting.
- Use of LED light and LED flood lights
- All cables will be insulated to avoid heating during use. This also indirectly reduces

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**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

losses and imposes reliability.

- All pumps and motors will be energy efficient.
- Consumption of non-renewable fuel will be minimized.
- Provision of solar Photovoltaic cells.
- 7.5 % (i.e. 77 KW) of total energy consumption will be met through renewable energy.

## 15. Environment Monitoring Plan

### 15.1 During Construction Phase

*Table 20. Environment Monitoring Plan during the construction phase*

S. No.	Type of Monitoring	Frequency of Monitoring	Parameter	Location
1	Ambient Air Quality	Six Monthly	Particulate Matter(PM <sub>2.5</sub> ) Particulate Matter (PM <sub>10</sub> ) Sulphur Dioxide (SO <sub>2</sub> ) Nitrogen Oxides (NO <sub>2</sub> )	Two Locations
2	Water Quality Monitoring for drinking water	Six Monthly	All parameters mentioned in IS:10500	One drinking water sample
3	Water Quality Monitoring for Construction purposes	Six Monthly	All parameters mentioned in IS:456	One construction water sample
4	Noise Level Monitoring	Six Monthly	Day and Night noise level	Two locations
5	Soil Quality Monitoring	Six Monthly	All parameters to check soil Fertility	Two Locations
6	DG Set Room Noise Monitoring	Six Monthly	Inside and Outside of D.G Set Enclosure	One Location

### 15.2 During Operation Phase

*Table 21. Environment Monitoring Plan during operation phase*

S. No.	Type of Monitoring	Frequency of Monitoring	Parameter	Location
1	Ambient Air Quality	Six Monthly	Particulate Matter (PM <sub>2.5</sub> ), Particulate Matter (PM <sub>10</sub> ), Sulphur Dioxide (SO <sub>2</sub> ), Nitrogen Oxides (NO <sub>2</sub> )	Two Locations

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**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

<b>2</b>	Water Quality Monitoring for drinking water	Six Monthly	All parameters mentioned in IS:10500	One drinking water sample
<b>3</b>	Sewage Treatment Plant Monitoring	Six Monthly	COD, BOD, TSS, Oil and Grease and pH	Inlet and Outlet of STP
<b>4</b>	Ambient Noise Level Monitoring	Six Monthly	Day and Night noise level	Two locations
<b>5</b>	D.G Set Room Noise Monitoring	Six Monthly	Inside and Outside of GG Set Enclosure	One Location
<b>6</b>	Soil Quality Monitoring	Six Monthly	All parameters to check soil Fertility	Two Locations

## 16 Environment Management Cost

### 16.1 Construction phase cost

*Table 22. Environment Management Cost during the construction phase*

S.No.	Description	Capital Cost (Rs. in Lacs)	Recurring Cost (Rs. in Lacs/ Year)
1.	Air Quality Management (4 no. Anti smog guns & PM10 & PM2.5 sensors)	10.0	1.50
2.	Barricading of site	15.00	-
3.	Video fencing	1.50	-
4.	Wastewater Management	9.00	1.50
5.	Solid Waste Management	2.00	0.50
6.	Environmental monitoring and compliance	-	2.00
7.	Dust Audits	-	2.00
	<b>Total</b>	<b>37.50</b>	<b>7.50</b>

### 16.2 Capital Cost & Recurring Cost

*Table 23. Environment Management Capital Cost & recurring cost during the operation phase*

S.No.	Description	Total Capital Cost (Rs. In Lacs)	Recurring Cost (Rs. in Lacs/ Year)
-------	-------------	-------------------------------------	---------------------------------------

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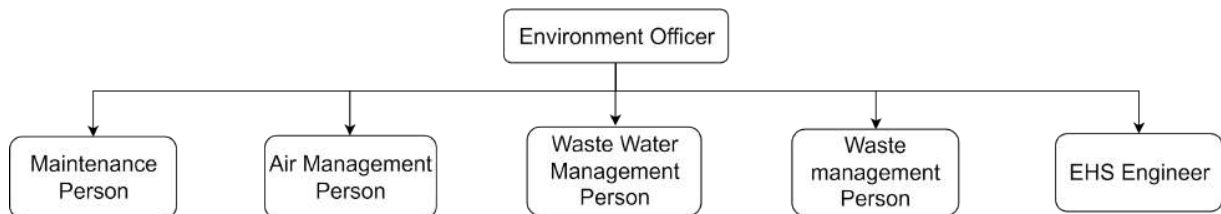
**Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s RR Texknit LLP.**

1	Landscaping	15.0	1.5
2	Wastewater treatment (STP)	70.0	4.0
3	Air Management (Acoustic Treatment)	15.0	1.5
4	Solid Waste Management (OWC)	20.0	2.0
5	Social Activity	10.0	-
6	Rainwater Harvesting Pits	15.0	1.5
7	Environment Monitoring	-	2.0
	<b>Total</b>	<b>145.0</b>	<b>12.5</b>

## 17 Environment Management Cell

*Table 24. Details of Environment Cell*

Designation	No of Persons
Environment Officer	01
Maintenance Person	01
Air Management Person	01
Waste water Management Person	01
Waste Management Person	01
EHS Engineer	01
<b>Total</b>	<b>06</b>



*Figure 8. Schematic of Environment Cell*

**Environmental Consultant:- M/s Perfect Enviro Solutions Pvt. Ltd.**

## ANNEXURE A-2

IN THE HON'BLE HIGH COURT OF DELHICONT CAS(C) 1149/2022InI.A. No. \_\_\_\_\_/2024

IN THE MATTER OF:

BHAVREEN KANDHARI

.....PETITIONER

VERSUS

SH. CD SINGH &amp; ORS

.....RESPONDENTS

AND

IN THE MATTER OF:

RESPONDENTS WELFARE ASSOCIATION,

VASANT KUNJ RESIDENTS

SECTOR-B, POCKET-I

... APPLICANT/ INTERVENOR

STATUS REPORT

I, Vipul Pandey S/o Gajadhar Pandey, aged about 35 years presently posted as Dy. Conservator of Forest (South)/Tree Officer, having office at Department of Forest & Wildlife, Government of National Capital of Delhi, (hereinafter referred to as the 'Answering Respondent'), hereby submit the following status report:

1. That I am presently working in the aforementioned capacity and as such authorized to submit the present report on behalf of the Answering Respondent, being filed in response to the application filed by the applicant in the Writ Petition.
2. That I am well-conversant with the facts and circumstances of the present case and as such competent to depose about the same on the basis of the official records pertaining to the aforementioned case.
3. That at the outset the answering respondent deny each and every allegation(s), averment(s) made by the applicant and further reserves a right to file a detailed reply if directed by this Hon'ble Court.
4. That on 10.09.2024, the office of answering respondent received a complaint regarding the illegal felling of trees at Khasra No. 1230/2, Sector B, Pocket I, Vasant Kunj, New Delhi. Following the receipt of this complaint, officials from the South Forest Division conducted inspections at the same location with the representative of applicant Mrs Preeti Vohra on September 10 and September 13, 2024. During these inspections, it was determined that a tree-related offense was committed by the plot owner, Mr. Rakesh Sharma, and the

builder, Mr. Rohit Sejwal. The Inspection Report(s) are annexed as **ANNEXURE-R1(Colly..)**.

5. That a preliminary inspection which was carried on September 10, 2024, reveals that eight trees had suffered root damage, and one tree had fallen due to dryness.
6. That another inspection took place on September 13, 2024, finding two trees in the process of drying out, one sheesham uprooted tree, fourteen trees with root damage, one missing tree, and one tree embedded in concrete. Additionally, during the survey/inspection of the site, it was found that there were ten neem trees, three papdi trees, four gulmohar trees, one alstonia tree, and one mango tree, all of which were in good health.
7. Following this inspection, a complaint was immediately submitted to the SHO of Vasant Kunj for the registration of an FIR against the offenders under Section 154 of the Criminal Procedure Code, concerning offenses punishable under Sections 8 and 24 of the Delhi Preservation of Trees Act, 1994. The copy of the complaint sent by answering respondent for registration of FIR is annexed as **ANNEXURE-R2**
8. On September 17, 2024, the Deputy Conservator of Forest issued a restraint order to the plot owner, Mr. Rakesh Sharma,

and the builder, Mr. Rohit Sejwal, directing an immediate halt to the construction activities due to the unauthorized removal of trees identified on the site. The copy of the restraints order is annexed as **ANNEXURE-R3**.

9. The Dy. Conservator of Forest functions as a quasi-judicial authority under the Delhi Preservation of Trees Act, 1994. Consequently, on September 17, 2024, a show cause notice was issued to the plot owner, Mr. Rakesh Sharma, and the builder, Mr. Rohit Sejwal, under Section 31 of the Act, requiring them to appear on September 25, 2024, at 10:30 AM in the office of the Dy. Conservator of Forest (South) to assess the nature of the offense. The copy of notice issued under the Delhi Preservation of Trees Act, 1994 is being annexed as **ANNEXURE-R4**.
10. That on September 17, 2024, Mr. Rakesh Sharma, the plot owner, presented a fraudulent draft permission for tree felling to the officials of the Dy. Conservator of Forest (South) wherein it has been found that the signatures on permission were forged, and a First Information Report (FIR) will be lodged with the Vasant Kunj Police Station in New Delhi at the earliest.
11. That the answering respondent affirms their deep respect for the orders issued by this Hon'ble Court. This status report is

submitted for the Court's consideration and for any further directions that may be issued.

  
Answering respondent  
DCF(South)

## निरीक्षण रिपोर्ट

आपको अवगत कराना है कि मैं धीरज दुग्डा दिनांक 10/09/24  
को वृक्ष अपराध की मिली सूचना के अनुसार khaxxa - 1330/2, 1333 (वृक्ष अपराध  
का स्थान) पर जाकर निरीक्षण किया, जिसका विवरण इस प्रकार है।

1	वृक्ष अपराध की सूचना का स्रोत	डायरी नं0/मो0 नं0/- GHL ID नं0/E-Grievance-ID नं0- ईमेल-ID- PGMS/STF/RTI/LG-Listening Post No.- कार्यालय से मिली सूचना- गश्त का ब्यौरा किस संबंधित अधिकारी (RO/DRO) को सूचित किया-
2	शिकायतकर्ता को मौके पर आने के लिए संपर्क किया गया कि नहीं ?	हाँ - RWA से संपर्क - 9773622782
3	निरीक्षण अधिकारी का नाम	धीरज दुग्डा
4	निरीक्षण की तिथि	10/09/24
5	निरीक्षण का समय	06:41 PM
6	वृक्ष अपराध का स्थान	khaxxa - 1330/2, 1333
7	वृक्ष अपराध का स्थान किस बीट में आता है ?	11/20th Kunt Resident Welfare Association Sector-B, Pocket 1
8	क्या वृक्ष अपराध का स्थान वन भूमि है ?	आरक्षित वन (खसरा नं0, गाँव)- संरक्षित वन-
9	क्या वृक्ष अपराध का स्थान डीमड वन भूमि है ?	—
10	अपराध स्थान का भू-निर्देशांक	28.521261, 77.159479
11	वृक्ष अपराध का प्रकार	—
12	क्षतिग्रस्त वृक्षों की कुल संख्या एवं सूची (संलग्न)	8 पक्षी के रजड की damage किया
13	वृक्ष अपराध के स्थान पर बचे हुये वृक्षों की कुल संख्या एवं सूची (संलग्न)	—
14	क्या वृक्ष अपराध के स्थान पर कटी हुई लकड़ी मिली है ? यदि हाँ तो क्या आपने लकड़ी को जब्त किया है ?	N/A
15	भू-निर्देशांक के साथ वृक्ष अपराध की रंगीन फोटो (संलग्न)	संलग्न

16	कथित/वृक्ष अपराधी का नाम व पता	(Bulwar) (Rohit)
17	शिकायतकर्ता का नाम व पता (यदि उपलब्ध है)	(RWA)
18	गवाह का ब्यान (यदि उपलब्ध है)	N/A
19	क्या वृक्ष अपराध के स्थान पर नव-निर्माण का कार्य होने वाला है/ हो रहा है? यदि हाँ तो क्या पुलिस को लिखित में सूचित किया गया कि नहीं?	No
20	वृक्ष अपराध स्थान का पूरा विवरण	<p>मुझे कार्यालय में कहीं सूचना पर मैं जो घरों द्वारा पर मैं</p> <p>Khasra, 1230/2, 1213 पर 12/09/24 शाम 6 बजे पहुँचा जहाँ मैं पर नीला लता का प्रयोग पर मैं RWA में प्रयोग में मैं जो और उनके बताया उनके अनुसार घरों और घरों द्वारा मैं देखा पाया है पंडा की लकड़ की Damage किया गया था और 1 पंडा फिर गया था जो एक पंडा सुखा दिया। मैं पर देखा घर निरीक्षण कार्य जो उस समय नहीं हो रहा था</p>

रिपोर्ट सूचनार्थ एवं अग्रिम कार्यवाही हेतु प्रस्तुत है।

Dheeraj  
12/09/24  
भवदीय

Inspection report

I, Dheeraj Hooda want to inform you that as per the information received about tree offence, I went to Khasra No. 1230/2 , 1293 (location of tree offence) and conducted inspection whose details are under :

1.	Source of tree offence information	Diary No. / Mobile No. / - GHL ID No./E-Grievance-ID No. Email-ID – PGMS/STF/RTI/G-Listening Post No. Information received from the office- To which concerned officer (RO/DRO) the details of patrolling with informed – Forester
2.	Whether the complainant was contacted for coming to the place of incident	Yes- Preeti from RWA – 9773622782

3	Name of the Inspection Officer	Dhiraj Hudda
4	Date of Inspection	10/9/24
5	Time of Inspection	06:41 PM
6.	Place of tree offence	Khasra -1230/2, 1 Vasant Kunj Residents Welfare Association, Sector –B, Pocket-1
7.	The place of tree offence comes under which Beat	Mehrauli
8.	Whether the place of tree offence forest land?	Reserved Forest (Khasra No. Village)- Protected Forest
9.	Whether the place of tree offence deemed forest land ?	
10.	Geo-coordinates of the offence location	28.521261, 77.159479
11.	Type of tree offence	

12.	Total number and list of damaged trees (attached)	8 trees have been damaged from the root
13.	Total number and list of trees remaining at the site of tree offence (attached)	-
14.	Was chopped wood found at the scene of the tree offence? If yes, did you confiscate the wood?	N/A
15.	Colour photo of tree offence with geo-coordinates (attached)	Enclosed
16.	Name and address of the alleged offender	(Builder) (Rohit)
17.	Name and address of the complainant (if available)	(RWA)

18.	Statement of the witness (if available )	N/A
19.	Is new construction work going to be done at the place of tree offence/ is going on ? If yes, whether the police was informed in writing or not?	No
20	Complete detail of the location of the tree offence	I got the information from the office which was given by DRO. I reached Khasra No. 1230/2, 1293 on 10.09.2024 at 6 PM in the evening where the location was locked . I talked to Preeti ji of RWA on priority and called her. When I went to the place told by her I found that roots of 8 trees have been damaged

		and one tree had fallen and that a tree withered away. The inspection work on the location which was not being done at that time.
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The report is submitted for information and further action.

Yours sincerely,

Deeraj

12/09/24

(TRUE TRANSLATED COPY)

सेवां में।

श्रीमान उपवन संरक्षक दक्षिणी,  
तुगलकाबाद, नई दिल्ली।

विषय:- CONTEMPT CASE © NO. 1149/2022 IN THE MATTER OF BHAWREEN KANDHARI VS SHREE C.D. SINGH & ORS के अनुसार वृक्ष अपराध का निरीक्षण के संबंध में।

महोदय,

दिनांक 10.09.2024 को शाम 5:30 पर कार्यालय से मिली सूचना CONTEMPT CASE © NO. 1149/2022 IN THE MATTER OF BHAWREEN KANDHARI VS SHREE C.D. SINGH & ORS के अनुसार खसरा नं0 1230/2, सेक्टर-बी, पॉकेट-1, वसंत कुंज, नई दिल्ली पर हुए वृक्ष अपराध का दिनांक 10.09.2024 को ही शाम 6 बजे मौके का निरीक्षण किया।

खसरा नं0 1230/2, सेक्टर-बी, पॉकेट-1, वसंत कुंज, नई दिल्ली का निरीक्षण के दौरान मौके पर श्रीमति प्रीति बोहरा (आर.डब्ल्यू.ए. मेम्बर) को निरीक्षण के लिए बुलाया गया लेकिन उक्त प्लॉट के गेट पर ताला लगा होने के कारण निरीक्षण नहीं हो पाया।

उक्त संबंध में दिनांक 13.09.2024 को सुबह 8 बजे दोबारा निरीक्षण आर.डब्ल्यू.ए. सदस्य श्रीमति प्रीति बोहरा, डा0 संजीव, श्री राजीव, श्री अजय कुमार सिंह और श्याम यादव (गार्ड) के साथ किया गया, निरीक्षण के दौरान निम्नलिखित वृक्ष अपराध पाया गया:-

क्र0 सं0	वृक्षों की संख्या	विवरण
1	2	वृक्ष सूखे पाये गये।
2	1	शिशम का वृक्ष जड़ से गिरा हुआ था।
3	14	वृक्षों की जड़ों को नुकसान पहुंचाया गया था।
4	1	आर.डब्ल्यू.ए. द्वारा दिये गये फोटो के अनुसार 1 नीम का वृक्ष उक्त प्लॉट के बीच में था लेकिन निरीक्षण के दौरान मौके पर नहीं मिला।
5	1	पीपल के वृक्ष के चारों तरफ पक्का पाया गया है।

उपरोक्त तालिका के अनुसार 1 वृक्ष को जड़ से काटा गया व 2 वृक्षों को सुखा गया है तथा 14 वृक्षों की जड़ों को नुकसान पहुंचाया गया है और 1 वृक्ष जड़ से गिरा हुआ पाया गया व 1 वृक्ष के चारों तरफ पक्का पाया गया है। पूछ-ताछ करने पर पता चला कि उक्त प्लॉट का मालिक श्री राकेश शर्मा और श्री रोहित सेजवाह (विल्डर) है। मौके का फोटो निरीक्षण रिपोर्ट के साथ सलग्न है।



उक्त प्लॉट के अन्दर स्वस्थ खड़े वृक्षों का विवरण इस प्रकार है:-

क्र० सं०	वृक्षों की संख्या	विवरण
1	10 (नीम)	वृक्ष मौके पर स्वस्थ पाये गये।
2	3 (पापडी)	वृक्ष मौके पर स्वस्थ पाये गये।
3	4 (गुलमोहर)	वृक्ष मौके पर स्वस्थ पाये गये।
4	1 (आलस्ट्रोनिया)	वृक्ष मौके पर स्वस्थ पाये गये।
5	1 (आम)	वृक्ष मौके पर स्वस्थ पाये गये।

उपरोक्त तालिका के अनुसार कुल 19 वृक्ष मौके पर स्वस्थ पाये गये, जिनका फोटो निरीक्षण रिपोर्ट के साथ सलंगन है।

अतः वृक्ष अपराध हुआ है। वृक्ष अपराध के लिए श्री राकेश शर्मा, खसरा नं० 1230/2, सेक्टर-बी, पॉकेट-1, वसंत कुंज, नई दिल्ली और श्री रोहित सेजवाह (विल्डर) को दिल्ली वृक्ष परिरक्षण अधिनियम, 1994 के तहत नोटिस दिया जा सकता है।

रिपोर्ट सूचनार्थ एवं अग्रिम कार्यवाही हेतु प्रस्तुत है।

*Dhruv*  
13/09/24  
भवदीय

धीरज हुड्डा  
(बीट इंचार्ज, मेहरौली)

To,

The Deputy Conservator of Forests, Southern,  
Tughlakabad, New Delhi.

Subject:- Regarding inspection of Tree Offence in accordance with  
CONTEMPT CASE NO. 1149/2022 IN THE MATTER OF  
BHAWREEN KANDHARI VS SHREE C.D. SINGH & ORS.

Sir,

According to the information received from the office on 10.09.2024  
at 5:30 pm, Is CONTEMPT CASE NO. 1149/2022 IN THE MATTER OF  
BHAWREEN KANDHARI VS SHREE C.D. SINGH & ORS, the location  
was inspected on 10.09.2024 at 6 pm for the tree offences committed at  
Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, New Delhi.

During the inspection of Khasra No. 1230/2, Sector-B, Pocket-1,  
Vasant Kunj, New Delhi, Mrs. Preeti Vohra (R.W.A Member) was called for  
inspection but the inspection could not be done as the gate of the said plot  
was locked.

In this regard, on 13.09.2024 at 8 am, the inspection was done again  
with RWA member Mrs. Preeti Vohra, Dr. Sanjeev, Mr. Rajiv, Mr. Ajay  
Kumar Singh and Shyam Yadav (guard), during the inspection the following  
tree offence was found:-

Sl. No.	No. of trees	Description
1	2	The trees were found dry.
2	1	The Shisham tree had fallen from its roots.
3	14	Damages to the roots of the Trees were caused
4	1	As per the photo given by RWA, there was a Neem tree in the middle of the said plot but it was not to be found on the spot during inspection.
5	1	A concrete structure has been found all around the Peepal tree.

According to the above table, one tree was cut from the root and 2 trees were dried and the roots of 14 trees were damaged and 1 tree was found fallen from the root and 1 tree was found to be concretized all around. On enquiry, it was found that the owner of the said plot are Shri Rakesh Sharma and Shri Rohit Sejwah (Builder). The photo of the spot is attached with the inspection report.

The details of healthy standing trees inside the said plot are as follows:-

S.No.	Number of Trees	Details
-------	-----------------	---------

1	10 (Neem)	The trees were found healthy on the spot
2	3 (Papdi)	The trees were found healthy on the spot
3	4 (Gulmohar)	The trees were found healthy on the spot
4	1 (Alstronia)	The trees were found healthy on the spot
5	1 (Mango)	The trees were found healthy on the spot

According to the above table, a total of 19 trees were found healthy on the spot, whose photographs are attached with the inspection report.

Therefore, a tree offence has been committed. Notice can be issued to Shri Rakesh Sharma, Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, New Delhi and Shri Rohit Sejwah (Builder) for tree offence under Delhi Tree Preservation Act, 1994.

The report is submitted for information and further action.

Yours sincerely,  
Sd/-  
13.09.2024  
Deeraj Hooda  
(Beat Incharge, Mehrauli)

**//TURE TRANSLATED COPY//**

**IN THE HON'BLE HIGH COURT OF DELHI**  
**CONT CAS(C) 1149/2022**

**IN THE MATTER OF:**

BHAVREEN KANDHARI

.....PETITIONER

VERSUS

SH. CD SINGH & ORS

.....RESPONDENTS

**IN THE MATTER OF:**

RESPONDENTS WELFARE ASSOCIATION,

VASANT KUNJ RESIDENTS

SECTOR-B, POCKET-I....APPLICANT/ INTERVENOR

**STATUS REPORT**

I, Vipul Pandey S/o Gajadhar Pandey, aged about 35 years presently posted as Dy. Conservator of Forest (South)/Tree Officer, having office at Department of Forest & Wildlife, Government of National Capital of Delhi, (hereinafter referred to as the ('AnsweringRespondent'), hereby submit the following status report:

1. That I am presently working in the aforementioned capacity and as such authorized to submit the present report on


behalf of the Answering Respondent, being filed in response to the application filed by the applicant in the Writ Petition.

2. That I am well-conversant with the facts and circumstances of the present case and as such competent to depose about the same on the basis of the official records pertaining to theafore mentioned case.
3. That at the outset the answering respondent denies each and every allegation(s), averment(s) made by the applicant and further reserves a right to file a detailed reply if directed by this Hon'ble Court.
4. That vide order dated 04.09.2024, this Hon'ble Court directed the Answering Respondent to file a status report with respect to CM APPL. 52907/2024 & CM APPL. 52908/2024 to ensure de-concretization of 18 no. of trees at the spot and restoration of 01 no. of trees.
5. That as per the direction of the Hon'ble Court, the representatives of the Answering Respondent visited the site at 1230/2, B-1, Vasant Kunj on 17.10.2024 and observed that the 01 fallen (sheesham) tree at the spot was rehabilitated with the help of JCB and Hydra machine, it

was also seen to that the area around the tree remained de concretized.

6. That an Inspection of the trees at the spot was carried out by the representatives/nominee of the Answering Respondent and it was observed that at present total 23 trees are present at the site out of which 19 no. of trees are healthy and upright, 01 no. of fallen tree was rehabilitated and 03 no. of trees are dried out. The copy of the Inspection Report along with the photographs is annexed herein as **Annexure R-1.**

7. That it is most humbly submitted that the answering respondent has the highest respect and regard for the orders passed by this Hon'ble Court. The present status report is placed before this Hon'ble Court for its consideration and further directions, if any.

  
**Answering Respondent**  
23/11  
**DCF (South)**

To,

**Shriman Deputy Forest Conservator (South), Tughlakabad, New Delhi**

**Subject- In the Matter of BHAVREEN KANDHARI V/s SHRI C.D. Singh and Ors. CONT.CAS (C) 1149/2022 in CM APPL. 52907/2024.**

Sir,

**As per Office Diary No. 4389 dated 08.10.2024, a Sheesham tree, which had fallen inside the plot, was straightened with the help of JCB and Hydra machine at the spot of Plot No. 1230/2. B-1, Vasant Kunj, New Delhi.**

**As while straightening this tree, RWA member Pocket-B-1, Vasant Kunj and plot owner Shri Rahit Sejwal and Shri Kamal Kishore (DRO) and Chhedilal (Forester) from Forest Department were present.**

**As in the above plot, a peepal tree has been fenced all around. Its photo is attached with the inspection report.**

**The report is presented for information and further action.**

**Attached: - Photographs of the tree.**

**Yours sincerely**

**(W/10/2024 Chhedilal Sharma (Forester))**

**servator Conse Tutilakabad N.D4 of For ores Dy.**

To,

The Deputy Forest Conservator (South)

Tughlakabad, New Delhi

**Subject: - In the matter of BHAVREEN KANDHART V/s  
C.D. Singh and Ors. CONT.CASE (C) 1149/2022 in  
CM APPL. 52907/2024**

Respected Sir,

As per the Direction passed in the aforesaid Case Number, the counting of the trees along with photo Google has been conducted in accordance with coordination after visiting on the spot at Plot No. 1230/2, B-1, Vasant Kunj, New Delhi, the details of which is as follows: -

Sr. No.	Name of Trees	Google Coordinate		Present Status
1	Subbule	28.521235	77.159913	Green & Healthy Standing
2	Subbule	28.521127	77.159906	Green & Healthy Standing
3	Amaltas	28.521146	77.159876	Green & Healthy Standing

4	Amaltas	28.521142	77.159865	Green & Healthy Standing
5	Amaltas	28.521168	77.159839	Green & Healthy Standing
6	Neem	28.521193	77.159792	Green & Healthy Standing
7	Shisam	28.521282	77.159658	Fallen tree was raised straight
8	Neem	28.521388	77.159548	Green & Healthy Standing
9	Neem	28.521468	77.159373	Green & Healthy Standing
10	Dried Tree	28.521505	77.159333	Dried Tree is standing
11	Neem	28.521824	77.159278	Green & Healthy Standing
12	Silver Oak	28.521806	77.159336	Green & Healthy Standing
13	Neem	28.521806	77.159425	Green & Healthy Standing
14	Silver Oak	28.521806	77.159425	Green & Healthy Standing

15	Neem	28.521726	77.159591	Green & Healthy Standing
16	Neem (Dried)	28.521596	77.159776	Dried Tree is standing
17	Pipal	28.521513	77.159959	Green & Healthy Standing (4 to 5 branches have come out from root of this tree
18	Neem	28.521597	77.16005	Green & Healthy Standing
19	Silvar Oak	28.521434	77.16025	Green & Healthy Standing
20	Gulmohar	28.521476	77.160256	Green & Healthy Standing
21	Mango	28.521553	77.160256	Green & Healthy Standing
22	Shemal	28.521526	77.160228	Green & Healthy Standing
23	Dried Tree	28.521522	77.160213	Dried Tree is standing

According to the aforesaid table, total 19 trees are green and healthy standing and one fallen tree was raised straight and 3 trees were found to be dried

Hence, the report is submitted for information and further proceedings

Enclosures: photographs of trees

Yours faithfully

Sd/- 17.10.2024

Chhedi Lal Sharma

(Forest Conservator)

Sd/- 17.10.24

Shri Kamal Kishore

(D.R.O.)

Sd/- Illegible ...

18.10...

[Receiving from O/o Dy. Conservator of Forests, Tughlakabad New Delhi-44 vide Dy. No. 4698 dated 18.10.24]

398

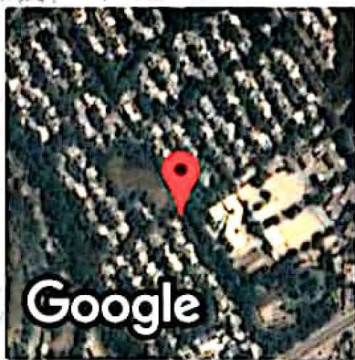
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 GPS Map Camera

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22/10/24 01:59 PM GMT +05:30



Google

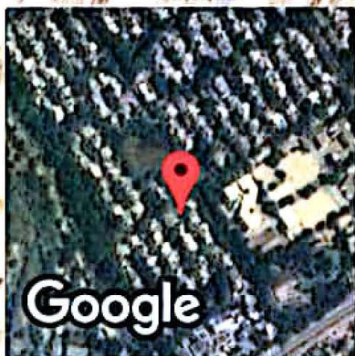
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**Google**

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 **GPS Map Camera**



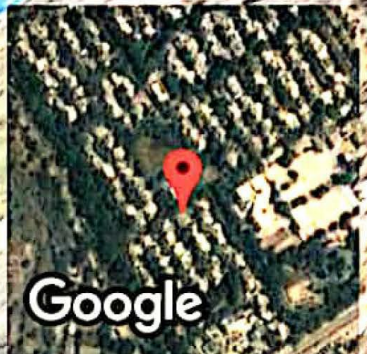
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 **GPS Map Camera**



**Google**

**New Delhi, Delhi, India**  
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 **GPS Map Camera**




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 **GPS Map Camera**



Google

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 GPS Map Camera



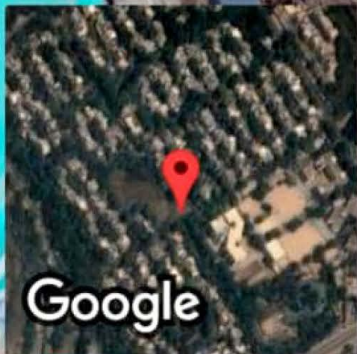
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 GPS Map Camera



Google

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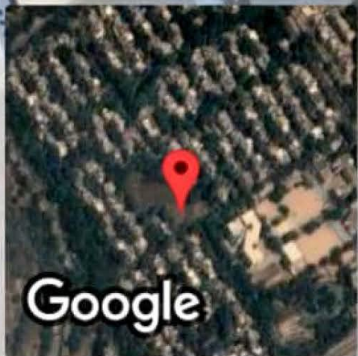
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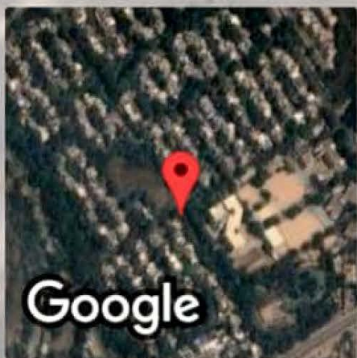


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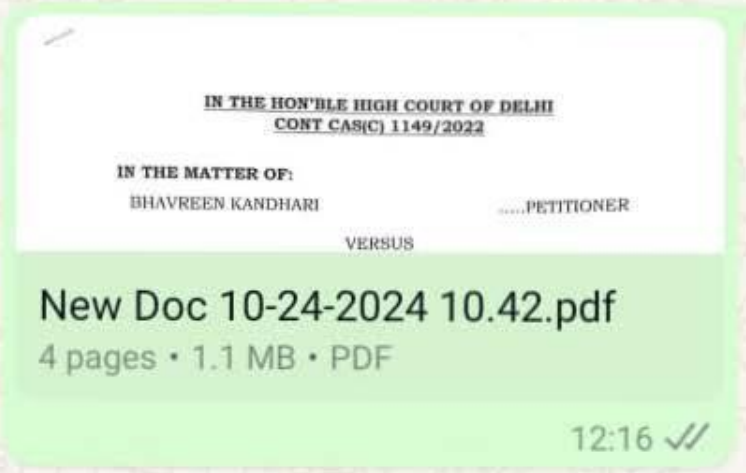
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New Delhi, Delhi, India  
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Delhi, Delhi 110070, India  
Lat 28.521482° Long 77.160178°  
22/10/24 01:58 PM GMT +05:30

19 May 2024

🔒 Messages and calls are end-to-end encrypted. No one outside of this chat, not even WhatsApp, can read or listen to them. Tap to learn more.

Today



*Rohan Arund*

**ANNEXURE A-4**

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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **CONT.CAS(C) 1149/2022 & CM APPL. 26421/2023**  
CM APPL. 44853/2023, CM APPL. 6403/2024, CM APPL. 6406/2024  
CM APPL. 7979/2024, CM APPL. 7980/2024, CM APPL. 22099/2024  
CM APPL. 26203/2024, CM APPL. 29795/2024, CM APPL. 29796/2024  
CM APPL. 32242/2024, CM APPL. 32897/2024, CM APPL. 32898/2024  
CM APPL. 37645/2024, CM APPL. 44009/2024, CM APPL. 44143/2024  
CM APPL. 45986/2024, CM APPL. 46221/2024, CM APPL. 47590/2024  
CM APPL. 51019/2024, CM APPL. 51020/2024, CM APPL. 53808/2024  
CM APPL. 53844/2024, CM APPL. 53949/2024, CM APPL. 57042/2024  
CM APPL. 57162/2024, CM APPL. 57215/2024, CM APPL. 62212/2024  
CM APPL. 62487/2024, CM APPL. 63373/2024, CM APPL. 63375/2024  
CM APPL. 65260/2024, CM APPL. 67188/2024, CM APPL. 67527/2024  
CM APPL. 68217/2024, CM APPL. 69803/2024 & CM APPL. 69804/2024

**BHAVREEN KANDHARI**

.....Petitioner

Through: Mr. Aditya N. Prasad and Mr.  
Pratyush Jain, Advs.  
Mr. Gautam Narayan, Ms. Prabhsahay Kaur, Ms.  
Asmita Singh, Mr. Satyakam, *Amicus Curiae*  
Mr. Tushar Nair, Mr. Punishk Handa,  
Mr. Anirudh Anand, Advs

versus

**SHRI C. D. SINGH AND ORS.**

.....Respondent

Through: Mr. Sameer Vashisht, ASC  
Mr. Satyakam, ASC  
Mr. Sanjay Katyal, Adv.  
Ms. Mehak Nakra, ASC  
Mr. Ahluwalia, Adv

**CORAM:****HON'BLE MR. JUSTICE JASMEET SINGH****ORDER**

%

**06.12.2024**



**CONT.CAS(C) 1149/2022**

1. Since Mr. Gautam Narayan, learned *Amicus Curiae* has been designated as a Senior Advocate of this Court, while he will continue to assist the court as *Amicus Curiae*, but on account of his busy schedule, Ms. Ashmita Singh and Mr. Satyakam, learned counsels are requested to assist this Court as *Amici Curiae* in the present matter and other connected proceedings pertaining to protection of trees.
2. List on 10.01.2025.

**CM APPL. 29795/2024 & CM APPL. 29796/2024**

3. Mr. Katyal, learned counsel for the respondent states that the Department will take the *Amici Curiae* to show them the state of 53 transplanted trees as well as the compensatory plantation of 1400 trees and their status as well as their health.
4. Let the photographs of the same be place on record.
5. With consent, Mr. Saurav, Forest Officer of NCRTC (Mob: 9958941470) will go with Mr. Satyakam, learned *Amicus Curiae* tomorrow, i.e. 07.12.2024 at 11 a.m., along with a Tree Officer who will accompany them. One Range Officer shall also accompany them.
6. List on 13.12.2024.

**CM APPL. 52907/2024 & CM APPL. 52908/2024**

7. These are applications seeking directions to the Deputy Conservator of Forest to conduct an inspection *qua* removal and felling of trees in Khasra No. 1230/2 measuring 6 bighas and 7 biswa.
8. As per the report of the DCF (South), in paragraph 6 it is stated that there were a total number of 23 trees present at the site, out of which 19 trees are healthy, 1 tree has fallen, which was rehabilitated, and 3



number of trees have dried out.

9. The number of healthy trees as recorded in the order dated 04.10.2024, remains the same.
10. Mr. Ahluwalia, learned counsel, on instructions, states that the owner of the property shall ensure that all 19 trees are kept healthy and alive and the 1 rehabilitated tree shall be kept in good condition.
11. In view of the above, the applications are disposed of in the aforesaid terms.

**CM APPL. 57162/2024, CM APPL. 47590/2024, CM APPL. 7979/2024, CM APPL. 7980/2024, CM APPL. 37645/2024, CM APPL. 53949/2024, CM APPL. 62212/2024, CM APPL. 67527/2024, CM APPL. 67188/2024, CM APPL. 44143/2024, CM APPL. 69803/2024 & CM APPL. 69804/2024**

12. List on 13.12.2024.

**JASMEET SINGH, J**

**DECEMBER 6, 2024 / akc / (MS)**

*Click here to check corrigendum, if any*

## ANNEXURE A-5

IN THE HIGH COURT OF DELHI AT NEW DELHI  
(EXTRAORDINARY CIVIL WRIT JURISDICTION)

CMA NO \_\_\_\_\_/2025

IN

CONTEMPT CASE (C) NO 1149 OF 2024

**IN THE MATTER OF**

BHAVREEN KANDHARI

...PETITIONER

VERSUS

SHRI C. D. SINGH AND ORS.

...RESPONDENTS

**AND IN THE MATTER OF:**

VASANT KUNJ RESIDENTS  
WELFARE ASSOCIATION,  
SECTOR-B, POCKET-1

THROUGH ITS AUTHORISED  
REPRESENTATIVE

HAVING ITS OFFICE AT RWA  
OFFICE SECTOR B, POCKET-1,  
NEW DELHI-110070

EMAIL:

...APPLICANT

[RWAB1.VASANT@GMAIL.COM](mailto:RWAB1.VASANT@GMAIL.COM)

PH: +91-9773622782

**APPLICATION UNDER SECTION 151 OF THE CODE OF CIVIL  
PROCEDURE 1908 SEEKING RECALL OF ORDER DATED 06.12.2024  
PASSED BY THIS HON'BLE COURT IN CM APPLICATION NO. 52907 OF  
2024 & C.M APPLICATION NO 52908 OF 2024.**

**MOST RESPECTFULLY SHOWETH:**

1. The present Application is being filed by the Applicant seeking the recall of the Order dated 06.12.2024 passed by this Hon'ble Court in CMA No. 52907/2024 & CMA No 52908/2024. It is respectfully submitted that the said order was obtained by the Respondents, particularly by Sh. Vipul Pandey - Dy Conservator

of Forests, South/Tree Officer ('DCF'), by playing fraud upon this Hon'ble Court. The Respondents have deliberately suppressed and concealed material facts that were crucial to the just and fair adjudication of the matter. It is submitted that material facts have been deliberately concealed by the Respondent from this Hon'ble Court. by A copy of the order dated 06.12.2024 passed this Hon'ble Court has been annexed herewith and marked as **ANNEXURE A-1**.

2. That the Applicant, Vasant Kunj Resident Welfare Association Sector-B, Pocket-1, is filing the present Application through it's President, Sh. Manju Swaminathan, who has been duly authorised vide authority letter dated 28.01.2025. A copy of the authority letter dated 28.01.2025 has been annexed herewith and marked as **ANNEXURE A-2**.
3. That the order dated 06.12.2024 disposed of CMA No. 52907/2024 & CMA No 52908/2024, filed by the Applicant seeking appropriate directions against the Respondents/alleged owners and private builders regarding the unauthorized felling of trees at the land situated at Khasra No. 1230/2 (New), admeasuring 6 Bighas and 7 Biswa, located in Sector-B, Pocket-1, Vasant Kunj Housing Scheme, New Delhi ("**Subject Property**").
4. It is submitted that the said order was passed on the basis of a status report dated 23.10.2024, prepared by the DCF in pursuance of the order dated 04.10.2024 passed by this Hon'ble Court.

A copy of the order dated 04.10.2024 passed by this Hon'ble Court as been annexed herewith and marked as **ANNEXURE A-3**.

5. That the DCF had made the following observations in the status report on 23.10.2024:-

*“6. That an Inspection of the trees at the spot was carried out by the representatives/nominee of the Answering Respondent and it was observed that at present total 23 trees are present at the site out of which 19 No of trees are healthy and upright, 01 no. of fallen tree was rehabilitated and 03 no. of trees are dried out. The copy of the Inspection Report along with the photographs is annexed herein as Annexure R-1.”*

Accordingly, on the basis of the status report dated 23.10.2024, filed by the DCF, this Hon’ble Court vide order dated 06.12.2024 disposed of the CMA 52907/2024 and CMA 52908/2024 with a direction that alleged owner of the property shall ensure that all 19 trees are kept healthy and alive and the 1 rehabilitated tree shall be kept in good condition.

A copy of the status report dated 23.10.2024 filed by the DCF has been annexed here with and marked as **ANNEXURE A-4 (COLLY)**.

6. It is submitted that pursuant to the passing of the above mentioned order dated 06.12.2024, it came to the knowledge of the Applicant that a contempt petition bearing Diary No. 57901/2024 titled ‘*Bhavreen Khandari v. Rakesh Sharma & ors.*’ was filed in the case titled ‘*M.C. Mehta v. Union of India & Ors.*’, W.P. (C) No. 4677/1985, pending before the Hon’ble Supreme Court against the alleged owners/private builder of the Subject Property. The above captioned matter was listed on 19.12.2024 and on 17.01.2025 and is still pending before the Hon’ble Supreme Court.

A copy of the contempt petition bearing Diary No. 57901/2024 titled ‘*Bhavreen Khandari v. Rakesh Sharma & ors.*’ has been annexed herewith and marked as **ANNEXURE A-5**.

7. That on a perusal of the contempt petition filed before the Hon’ble Supreme Court, it came to light of the Applicant herein for the first time that the DCF had

earlier served a Status Report dated 19.09.2024 to the Petitioner '*Bhavreen Khandari*' regarding the illegal felling of trees on the Subject Property. It is pertinent to mention that the said status report dated 19.09.2024 was never served upon the Applicants herein and was not within the knowledge of the Applicant or this Hon'ble Court whilst adjudicating the matter.

A true copy of the email dated 19.09.2024 serving the status report to the Petitioner which was never disclosed to the Applicant or this Hon'ble Court is annexed herewith and marked as **ANNEXURE A-6**.

A true copy of the status report dated 19.09.2024 along with documents prepared by the DCF has been annexed herewith and marked as **ANNEXURE- A-7 (COLLY)**.

8. A perusal of the status report dated 19.09.2024, especially Paras 6 to 10 of the said status report would show that fraud has been played upon this Hon'ble Court by the Respondents. The pertinent observations contained in the status report are as under:

A. 2 trees were dried out, 1 sheesham tree was uprooted, 1 tree was cut from roots, 14 trees with roots damaged, 1 missing tree, 1 tree embedded in concrete, 19 trees found in good health (10 neem trees, 3 papdi trees, 4 gulmohar trees, 1 alstonia tree, 1 mango tree)

B. A complaint was submitted to the SHO, Vasant Kunj, for registration of an FIR for illegal felling of trees under the provisions of the Delhi Preservation of Trees Act (DPT Act).

C. It was further stated that a fraudulent and forged permission for felling trees was presented to the officials of the DCF by the alleged owners/private

builders, against which the DCF was to take appropriate steps by filing an FIR with the concerned authority.

- D. A restraint Order dated 17.09.2024 issued to the alleged owners/private builders directing an immediate halt on construction activities due to unauthorised removal of trees identified on the site;
- E. A show cause notice dated 17.09.2024 under Section 31 of the DPT Act issued to the alleged owners/private builders, for appearance before the DCF (South) for assessment of the nature of the offence committed;
9. On a perusal of the observations of the DCF recorded in the status report 19.09.2024, it is clear that there was rampant and unauthorised felling of trees carried out at the Subject Property by the alleged owners/private builders, against which complaints were filed and notices under the Delhi Preservation of Trees Act, 1994 were also issued by DCF. However, the subsequent status report dated 23.10.2024 filed by the DCF contains observations that are completely contradictory to and omits crucial details mentioned in the status report dated 19.09.2024.

A table showing the contradictions in the status report dated 19.09.2024 and 23.10.2024 prepared by the DCF has been annexed herewith and marked as **ANNEXURE A-8**.

10. A perusal of the Status Report dated 19.09.2024, filed by the Deputy Conservator of Forests (DCF), unequivocally reveals that the Respondents tendered a false undertaking before this Hon'ble Court on 04.10.2024, thereby creating a misleading impression that there were only 23 trees at the subject property. However, the Status Report dated 19.09.2024 explicitly records the presence of 39 trees, comprising 19 healthy trees and an additional 20 trees that had been

uprooted, were missing, damaged, or fallen. In stark contradiction, the subsequent Status Report dated 23.10.2024 reflects only 23 trees at the subject property, which, coupled with the inconsistencies in the recorded condition of the trees in both reports, clearly indicates rampant and illegal felling of trees. It is evident that such unlawful activities have been deliberately suppressed and concealed in the Status Report dated 23.10.2024, with the intent to mislead, misrepresent, and withhold material facts from the consideration of this Hon'ble Court. The actions of the Respondents, in collusion with the DCF, amount to a blatant fraud perpetrated upon this Hon'ble Court, which has proceeded under the erroneous assumption that the subject property contained only 23 trees, thereby causing grave prejudice to the present case.

11. In view of the foregoing, it is emphatically submitted that the deliberate suppression of critical facts from the DCF's status report dated 23.10.2024 as well as the undertakings given on 04.10.2024 and 06.12.2024 constitute a fraud upon this Hon'ble Court, warranting the recall of the Order dated 06.12.2024. If the Order is not recalled, it will result in a grave miscarriage of justice and will allow the alleged owners/private builders to continue their unlawful activities unchecked. It is imperative that this Hon'ble Court takes corrective action to rectify the legal infirmities arising from such misrepresentation and to uphold the sanctity of judicial proceedings.

12. That the present Application is *bona fide* and made in the interest of justice. It is submitted that the alleged owners have wilfully and deliberately disobeyed the directions of this Hon'ble Court by felling trees on the Subject Property without seeking the requisite sanction/clearance from the concerned authorities. Further, the governmental agencies which, *inter alia*, include the Tree Officer, have failed to fulfil their statutory duty of preservation of trees in Delhi.

13. That for the sake of brevity and full disclosure, it is stated that the Applicant has on a separate cause of action, filed the following cases *qua* the Subject Property:-

13.1. '*Vasant Kunj RWA Sector-B, Pocket-1 v. DDA & Ors. W.P. (C) 11283/2024*', pending before the Hon'ble High Court of Delhi, challenging the illegal sanction granted by MCD and DDA for construction of a group housing project at the Subject Property;

13.2. '*Vasant Kunj RWA, Sector-B, Pocket-1 v. MOEFC & Ors., O.A. No. 1171/2024*', pending before the Hon'ble National Green Tribunal, Principal Bench, challenging the illegal construction activities undertaken at the Subject Property without obtaining the requisite Environmental Clearance under the Environment Impact Assessment Notification, 2006 issued under the Environment Protection Act, 1986.

14. In view of the above, it is most respectfully prayed that the present Application be allowed in the interest of justice.

#### **PRAYER**

In view of the above, it is most respectfully prayed that this Hon'ble Court may be pleased to:-

- A. Allow the present application and Recall the Orders dated 06.12.2024 passed in CMA Nos. 52907/2024 and 52908/2024;
- B. Direct an independent inquiry into the discrepancies in the status reports dated 19.09.2024 and 23.10.2024 of the DCF (South) and the illegal acts of the alleged owners/private builders;
- C. Pass any other or further Orders as this Hon'ble Court may deem fit and proper in the interest of justice.

APPLICANT

THROUGH

A handwritten signature in blue ink that reads "Rohan Anand". The signature is written in a cursive style and is underlined.

29.01.2025

DATE:

PLACE: NEW DELHI

**ROHAN ANAND**

A-446 (LGF), DEFENCE COLONY,

NEW DELHI – 110024

EMAIL: ROHANANAND@VERTARILEGAL.COM

MOBILE: +91-9968791199

IN THE HIGH COURT OF DELHI AT NEW DELHI  
(EXTRAORDINARY CIVIL WRIT JURISDICTION)

CMA NO \_\_\_\_\_ OF 2025

IN

CONTEMPT CASE (C) NO 1149 OF 2022

**IN THE MATTER OF**

BHAVREEN KANDHARI

...PETITIONER

VERSUS

SHRI C. D. SINGH AND ORS.

...RESPONDENTS

**AND IN THE MATTER OF :-**

VASANT KUNJ RESIDENTS  
WELFARE ASSOCIATION, SECTOR -  
B, POCKET – 1

...APPLICANT

**AFFIDAVIT**

I, Manju Swaminathan, W/o S. Swaminathan aged about 73 years, R/o B-1/11456, Behind Fortis Hospital, Vasant Kunj, South-West Delhi-110070, do hereby solemnly affirm and state on oath as under: -

1. That I am the President B1 Resident Welfare Association of the Applicant and as such am fully conversant with the facts and circumstances of the case and duly authorized and competent to swear this Affidavit.
2. That the accompanying Application has been drafted by my counsels under my instructions and I have read and understood the contents of the same.



3. I say that the contents thereof are true and correct to my knowledge and belief and based on records maintained by the Petitioner.

*[Signature]*  
**DEPONENT**

**VERIFICATION**      **12 9 JAN 2025**

Verified at New Delhi on this day \_\_\_\_\_ of \_\_\_\_\_, 2025 that the contents of the present Affidavit are true and correct to the best of my knowledge and belief as derived from the record maintained by the Petitioner and no part of it is false and nothing material has been concealed therefrom.

*[Signature]*  
**DEPONENT**

*[Signature]*  
*[Signature]*  
Identified by deponent who  
has signed in my presence

**CERTIFIED THAT THE DEPONENT**  
Shri/Smt./Km..... Ag.....  
S/o. S/ee. D/o.....  
R/o.....  
Identified by Shri.....  
Has solemnly sworn..... at Delhi  
on..... at S.....  
That the contents of the affidavit which have  
been read & explained to him are true and  
correct to his knowledge  
*[Signature]*  
Oath Commissioner  
New Delhi

The Seal of Oath Commissioner  
S.L. No. 23/2024  
**NITENDRA KUMAR**  
Advocate  
App By. Delhi High Court  
Period : 1/5/2024  
To 30/4/2026  
\* Parale House Courts, New Delhi-110004 \*

**ANNEXURE A-6**

\$~4(SB)

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **CONT.CAS(C) 1149/2022**  
**BHAVREEN KANDHARI** .....Petitioner

Through:

versus

**SHRI C. D. SINGH AND ORS.** .....Respondent

Through: Ms. Manika Tripathy, SC with Mr.  
Ashutosh Kaushik Mr. Rony John, Mr. NK  
Saraswat, Advs.

Mr. Ankit Jain, Mr. SS Joshi, Mr.

Madhav Bhatia, Mr. Brijesh Chaudhary, Advs for  
Applicants

**CORAM:****HON'BLE MR. JUSTICE JASMEET SINGH****ORDER**

%

**10.09.2024****CM APPL. 52907/2024 & CM APPL. 52908/2024**

1. These are applications filed by the Vasant Kunj Residents Welfare Association to show that there is a large scale removal and felling of trees in Khasra No. 1230/2 (New) admeasuring 6 bigha 7 biswa situated in Sector-B, Pocket-1 in Vasant Kunj Housing Scheme, New Delhi.
2. Even though the land is stated to be belonging to the private builders/alleged owners, who are carrying out the construction, it is evident from the photographs that the large trees are being felled.
3. I am of the view that no tree can be felled without the permission of the Tree Officer under Section 9 of Delhi Preservation of Trees Act, 1994.
4. This Court on 31.08.2023 had already directed that no permission for felling of trees will be granted without intimation to the Court.
5. It is stated by Mr. Jain, learned counsel for the applicant, that to the



best of their information, no permission has been granted to the private builders/alleged owners of the land for felling of trees by the respondent department.

6. Issue notice to the alleged owners/private builders and the non-applicants through all modes including electronic on the applicant taking steps within 2 days from today.
7. It is directed that no tree shall be cut or concretized on Khasra No. 1230/2 (New) admeasuring 6 bigha 7 biswa situated in Sector-B, Pocket-1 in Vasant Kunj Housing Scheme, New Delhi till the next date of hearing.
8. The order be communicated to SHO, PS Vasant Kunj, New Delhi today to ensure compliance.
9. List on 13.09.2024.
10. *Dasti* under the signature of the Court Master.

**JASMEET SINGH, J**

**SEPTEMBER 10, 2024 / (MS)**

*Click here to check corrigendum, if any*

### 3.10.4. Deliberations by the EAC in current meetings

The EAC, during deliberations noted the following:

- i. The project/activity is covered under item 8(a) 'Building and construction Project' of the Schedule to the EIA Notification, 2006 and its amendments, and requires appraisal at the State level. However, due to the temporary absence of SEIAA/SEAC in Madhya Pradesh, the proposal has been appraised at the Central level by sectoral EAC as per the provisions of the OM No. IA3-22/10/2022-IA.III [E 177258] dated 02.08.2023.
- ii. The total plot area is 1,32,977 sq. m, net plot area is 1,29,169.51 sq. m, FSI area is 1,04,441.96 sq. m and total construction (Built-up) area of 1,13,441.96 sq. m. The project will comprise 530 residential plots for duplexes, 81 plots/flats for the informal sector, 1 club house and resort and 3 commercial cum residential plots.
- iii. The total proposed landscape area is 19,157.10 sq. m which is 14.83 % of net plot area i.e. 1,29,169.51 sq. m, therefore no. of trees required is approx. 1,615 (@1 tree per 80 sq. m). The total number of trees proposed is 1,620.
- iv. The proposed land is Private land and the land owners are Sarwari Begum D/o Mohammad Ismail Khan Pathan Through (Legal-Heir) Mohammad Saud S/o Late Mr Syed Iqbal Masood (2) Rijwana Khan D/o Abdul Wahid Khan. Due to the Joint Venture between M/s Globus Buildcon (Developer) to land owners, the proposed project was submitted by the M/s Globus Buildcon.

**132.10.4** The EAC after deliberation observed that PP has to bring clarity regarding ownership of the land vis-à-vis project proponent and the liability of compliance of EC conditions after handover of the structures/houses. It was opined that NoC from local authority regarding water availability shall be submitted and commitment regarding usage of only surface water is required to be submitted. Water balance interms of usage of treated sewage water for construction and dual pipeline shall be submitted.

- i. Clarity regarding ownership of the land vis-à-vis project proponent and the liability of compliance of EC conditions after handover of the structures/houses
- ii. PP shall submit the details of any diversion of streams/village road/overhead electrical line etc. Further, drainage pattern on topography map shall be submitted.
- iii. PP shall carry out the study of the available water table in the nearby area.
- iv. NOC from the local authority for providing the surface water connection commitment regarding usage of only surface water is required to be submitted.
- v. Water balance interms of usage of treated sewage water for construction and dual pipeline shall be submitted
- vi. PP has not provided the green belt development as per the local norms.
- vii. Details and design of STP with tertiary treatment
- viii. Impact due to construction activity and fugitive dust emission modelling.

In view of the above, the committee decided to **defer** the proposal for want of the above-mentioned documents.

### 3.10.5. Recommendation of EAC

Deferred for ADS

Day 2 -24/10/2024

### 3.1. Agenda Item No 1:

#### 3.1.1. Details of the proposal

**Group Housing by R R Texknit LLP. by R R Texknit LLP located at SOUTH WEST,DELHI**

<b>Proposal For</b>		Fresh EC	<b>88</b>
<b>Proposal No</b>	<b>File No</b>	<b>Submission Date</b>	<b>Activity (Schedule Item)</b>
<a href="#">IA/DL/INFRA2/481309/2024</a>	DPCC/SEIAA-IV/P2/C-489/DL/2024	24/09/2024	Building / Construction (8(a))

### 3.1.2. Project Salient Features

The proposal is of Environmental Clearance for Construction of Group Housing project at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi by M/s R R Texknit LLP.

**132.11.2** The project proponent (M/s R R Texknit LLP) and the accredited consultant (M/s Perfect Enviro Solutions Private Limited) have submitted the following information regarding the project:

- i. The proposal is regarding Fresh Environmental Clearance.
- ii. The project is proposed to be located at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi, and the Latitude of the project is 28°31'17.09"N & Longitude is 77° 9'34.98"E.
- iii. It is a Greenfield project and no construction activity has been undertaken at site yet.
- iv. Earlier, the proposal was considered during the 146<sup>th</sup> SEAC meeting held on 12.07.2024 & in the 147<sup>th</sup> SEAC meeting held on 25.07.2024 and it was recommended by SEAC for grant of EC to SEIAA. However, due to the temporary absence of the SEIAA, Delhi, this proposal was transferred to the Ministry for further necessary actions. Based on the above, this proposal is considered by the EAC.
- v. The total plot area of the project will be 5,353.61 sq. m and net plot area after deducting the area of road widening is 5,277.12 sq. m, FAR area will be 12,168.16 sq. m and the total built-up area of 25,650 sq. m (including the free from FAR area for community of 400 sq. m, basement area of 7,380.72 sq. m, and other Non-FAR area of 5,701.12 sq. m). The project will comprise of 3 towers. Total 138 dwelling units (including main units 74 no., EWS unit 32 no. & CSP unit 32 no.) will be developed. Maximum height of the building is 33.25 m with 3B+S+9 floors.
- vi. The details of the building are as follows:

Particulars (Unit)	Proposed Details
Total Plot Area (sq. m)	5,353.61
Area under road widening (sq. m)	76.49
Net development Area (sq. m)	5,277.12
<b>Ground Coverage Area</b>	
Ground Coverage (Permissible) (33.3 % of plot area) (sq. m)	1,782.75
Ground Coverage (Proposed) (28.35 % of plot area) (sq. m)	1,517.99
<b>FAR AREA</b>	
FAR Permissible (sq. m)	10,707.22
FAR Permissible for EWS (sq. m)	1,606.083

Total FAR Permissible (sq. m)	12,313.303
FAR Area Proposed (sq. m)	10,562.28
FAR Area Proposed for EWS (sq. m)	1,605.88
Total FAR proposed- A (sq. m)	12,168.16
<b>Free from FAR AREA</b>	
Area for community – B (sq. m)	400.00
<b>NON-FAR AREA</b>	
Tower Non -FAR (sq. m)	5,093.37
EWS Non -FAR (sq. m)	607.75
Total Non FAR Area- C (sq. m)	5,701.12
<b>Basement Area</b>	
Basement 1 (sq. m)	2,460.24
Basement 2 (sq. m)	2,460.24
Basement 3 (sq. m)	2,460.24
Total Basement area- D (sq. m)	7,380.72
Built-up Area (A+B+C+D)	25,650.00
Green area (39.7 % of net plot area) (sq. m)	2,094.84
Area under Swachh Delhi Block (sq. m)	15.34
Road & Open Areas (sq. m)	1,664.29
Towers (Nos.)	3
Floors (Nos.)	3B+S+9
Max. height of the building (up to terrace level) (m)	33.25
Basement (Nos.)	3
Activities in Complex	DU, EWS, CSP
Mail Dwelling Units including 4 BHK & 3BHK (Nos.)	74

CSP Units (Nos.)	32
EWS Units (Nos.)	32

- vii. During Construction Phase the total water requirement will be 25 KLD, out of which water required for the construction phase will be approx. 05 KLD which will be taken from treated water from Vasant Kunj STP. The Remaining 20 KLD will be taken from the tanker supply out of which 12 KLD will be used for domestic purposes & 08 KLD water will be used for Anti-smog Gun. Waste water of 6 KLD will be generated which will be treated in mobile STP. During the operational phase, total water requirement is expected to be 95 KLD and the same will be met by Delhi Jal Board. 57 KLD fresh water from Delhi Jal Board and 38 KLD Recycled Water from inhouse STP will be reused. Wastewater generated of 74 KLD will be treated in STP of 110 KLD capacity. 67 KLD of treated wastewater will be generated out of which 38 KLD will be reused (28 KLD for flushing and 10 KLD for gardening). About 29 KLD will be reused in adjoining DDA park.
- viii. About 0.348 TPD solid wastes will be generated in the project. The biodegradable waste (0.209 TPD) will be processed in OWC and the non-biodegradable waste generated (0.139 TPD) will be handed over to authorized local vendors.
- ix. The total power requirement during the construction phase is 250 kVA and will be met from temporary connection & for the backup DG set of 1 x 125 kVA will be kept and total power requirement during operation phase will be 1022 KW, which will be sourced by BSES Rajdhani Power Limited. For power back up GG sets of 2 x 500 kVA will be installed that will be used during power failure only.
- x. Rainwater harvesting is proposed to recharge the groundwater through 5 no. of rainwater harvesting pits of 168 KLD capacity.
- xi. Parking facility for 290 ECS is proposed to be provided against the requirement of 227 ECS. (According to local norms).
- xii. Proposed energy saving measures would save about 18.30% of power and provision of Solar Panels of 102.2 KW i.e. 10% of Electrical load will be provided.
- xiii. Comparative analysis of existing/envision pollution load (in case of expansion) - Not Applicable, as it is a Greenfield project.
- xiv. Impact on air, water, noise, ecology of due to the project/activity will be minimized by proposed mitigation measures.
- xv. The project is not proposed to be located in a Critically Polluted area.
- xvi. The said project is not proposed to be located within 10 km of the Eco Sensitive Zone.
- xvii. No NBWL Clearance is required for the said project.
- xviii. No Forest Clearance is required for the said project.
- xix. A petition was filed by (W.P. (C) No. 11283/2024) by the RWA of B-1, Vasant Kunj for seeking revocation of the layout plan and sanction plan only on 14.08.2024. The said petition is pending before the Hon'ble Delhi High Court, however stay against construction of the project at above land was rejected/ declined vide Order dated 11.09.2024 with the observations that the Court is not inclined to pass any interim orders and in case the Court finds the construction of the project has been raised illegally or unauthorized, then the same shall be subjected to demolition.
- xx. Green belt development and Details of tree felling/transplantation - Total green area of 2,094.84 sq. m (39.7% of the plot area) will be provided. Approximately 11 no. of trees are present at the boundary of the site which will be retained. Additionally, 56 no. trees will be planted. No tree felling is involved in the project.
- xxi. No Construction work has been done at the project site & the same is stated in the Affidavit.
- xxii. The total cost of the project involved is Rs. 145 Crores.
- xxiii. Employment potential - Directly and indirectly total 170 no. of people will be engaged out of which 150 no. of laborers will be hired during construction phase and 20 no. of staff during operation phase.
- xxiv. Benefits of the project are given below:  
**• Social benefit:**

- a) The project will provide good quality, eco-friendly, safe and secured stay.  
 b) Generation of employment to approximately 150 no. of labour during the construction & approx. 20 no. in operation phase.

Environment benefits:

- a) Energy efficient measures to reduce the requirement during the operation stage will be maintained which ultimately leads to lesser demands and reducing carbon footprints of the project making it eco-friendlier.

xxv. A well-designed waste management approach such as the different collection unit for wet & dry waste respectively and eco-friendly treatment approach i.e. organic waste converter.

### 3.1.3. Deliberations by the committee in previous meetings

N/A

### 3.1.4. Deliberations by the EAC in current meetings

The EAC, during deliberations noted the following:

- i. The project/activity is covered under item 8(a) 'Building and Construction Projects' of the Schedule to the EIA Notification, 2006 as amended, and requires appraisal at the State level. However, due to the temporary absence of SEIAA/SEAC in Delhi, this proposal was transferred by SEIAA, Delhi to the Ministry as per the provisions of the OM No. IA3-22/10/2022-IA.III [E 177258] dated 02.08.2023 for appraisal at the Central level by sectoral EAC.
- ii. Earlier, this project was considered by the State Level Expert Appraisal Committee (SEAC), Delhi in its 146<sup>th</sup> SEAC meeting held on 12.07.2024 & 147<sup>th</sup> SEAC meeting held on 25.07.2024. The committee recommended this project for granting EC with specific conditions and general conditions and forwarded it to SEIAA, Delhi. Due to the temporary absence of the SEIAA, Delhi, this proposal was transferred to the Ministry for further necessary actions. Based on the above, the EAC considered this proposal.
- iii. The committee has noted that the total plot area of the project will be 5,353.61 sq. m and net plot area after deducting the area of road widening is 5,277.12 sq. m, FAR area will be 12,168.16 sq. m and total built-up area of 25,650.00 sq. m (including the free from FAR area for community of 400 sq. m, basement area of 7,380.72 sq. m, and other Non-FAR area of 5,701.12 sq. m). The project will comprise 3 towers. A total of 138 dwelling units (including main units 74 no., EWS unit 32 no. & CSP unit 32 no.) will be developed. The maximum height of the building is 33.25 m with 3B+S+9 floors.
- iv. Complaints addressed to the Ministry and the Expert Appraisal Committee vide letter dated 24.09.2024 received from a resident of B-1, Vasant Kunj, New Delhi – 110070 wherein a number of allegations against the PP have been raised which have been listed below:
- Violation of Statutory Norms in Sanctioned Layout Plan.
  - Violation of Regulations for Enabling Planned Development of Privately Owned Lands, 2018.
  - Violation of Layout Plan of Sector – B, Pocket – 1.
  - Violation of Population Density Norms.
  - Acute Shortage of Parking space in B-1 colony.
  - Procedural Irregularities by DMC sanctioning of Layout Plan.
  - Irregular Execution of Sale Deed by Purchaser of Land in question.
  - Environmental Impacts that the project can have.
  - Likely impact on the Aravalli Ridge's Stability.
  - Likely impact on the Aravalli Biodiversity Hotspot.
  - Proposed project designed in isolation without carrying out a detailed analysis. of its impacts on 5000 residents of B-1.
  - Vulnerable Groups being affected by the project.
  - Impacts on residents during construction and thereafter.
  - Writ Petition – CM APPL.52907/2024 & CM APPL.52908/2024 against the said project already being sub-judice before the Hon'ble High Court of Delhi.

- Original Application (OA) No. 1171/2024 & Interlocutory Application (IA) No. 456/2024 against the said project already being sub-judice before the Hon'ble National Green Tribunal (NGT), Principal Bench.

**132.11.4** The EAC after deliberation observed that the proposed plot of land has already been leveled without prior permission of the Competent Authority. Further, as the project already has legal cases sub-judice before the Hon'ble High Court of Delhi and the Hon'ble NGT, Principal Bench and which is related to the environment, therefore, the committee decided to take up the matter for appraisal only after the court cases have been resolved. Recent orders of hearing in the matter shall be submitted. It was opined that PP shall submit the proof that no tree cutting has been done prior to levelling the ground and proof that instant project does not require NOC from Ridge Authority of Delhi. In view of the above-mentioned facts and details furnished by the PP, the committee decided to **defer** the proposal.

### 3.1.5. Recommendation of EAC

Deferred for ADS

## 3.2. Agenda Item No 2:

### 3.2.1. Details of the proposal

<b>Environment Clearance for Proposed Group Housing project at Plot no. Pkt 01 (a) Sector 32, Pocket- 1/Block – B admeasuring 10060 sq. mtrs. Sector-32, Rohini, New Delhi by ozar organic llp located at NORTH WEST,DELHI</b>			
<b>Proposal For</b>		Fresh EC	
<b>Proposal No</b>	<b>File No</b>	<b>Submission Date</b>	<b>Activity (Schedule Item)</b>
<a href="#">IA/DL/INFRA2/500588/2024</a>	21-462/2024-IA.III	10/10/2024	Building / Construction (8(a))

### 3.2.2. Project Salient Features

The proposal is of Environmental Clearance for Proposed Group Housing project at Plot no. Pkt 01 (a) Sector 32, Pocket- 1/Block – B admeasuring 10060 sq. m. Sector-32, Rohini, New Delhi by M/s Ozar Organic LLP.

**132.12.2** The project proponent (M/s Ozar Organic LLP) and the accredited consultant (M/s Ind Tech House Consult) have submitted the following information regarding the project:

- The proposal is regarding Fresh Environmental Clearance.
- The proposal is for a Residential Group Housing Project and located at Plot no. Pkt 01 (a) Sector 32, Pocket- 1/Block – B admeasuring 10060 sq. m. Sector-32, Rohini, New Delhi, by M/s Ozar Organic LLP. The geographical co-ordinates of project site are 28°44'21.30" N and 77°4'24.09" E.
- The land is owned by M/s Ozar Organic LLP.
- Total Plot area is 10,060 sq. m and the total built-up area is 40,849 sq. m. Details of which are given below:

**PROJECT SUMMARY**

## Specific Conditions

1.	The project proponent shall develop R& D facilities to develop their own technologies for propylene and polypropylene processing.
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## 3.3. Agenda Item No 3:

## 3.3.1. Details of the proposal

<b>Group Housing by R R Texknit LLP. by R R Texknit LLP located at SOUTH WEST,DELHI</b>			
<b>Proposal For</b>		Fresh EC	
<b>Proposal No</b>	<b>File No</b>	<b>Submission Date</b>	<b>Activity (Schedule Item)</b>
<a href="#">IA/DL/INFRA2/481309/2024</a>	DPCC/SEIAA-IV/P2/C-489/DL/2024	24/09/2024	Building / Construction (8(a))

## 3.3.2. Project Salient Features

The proposal is for Environmental Clearance (Fresh EC) for Construction of Group Housing at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj Part of Revenue Estate of Village Mehrauli, New Delhi by M/s R R Texknit LLP.

**134.3.2** The project proponent (M/s R R Texknit LLP) along with their NABET Accredited Environmental Consultant presented the project, salient features of which are as follows:

- i. The proposal is regarding Fresh Environmental Clearance.
- ii. The project is proposed to be located at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi, and the Latitude of the project is 28°31'17.09"N & Longitude is 77° 9'34.98"E.
- iii. It is a Greenfield project and no construction activity has been undertaken at site yet.
- iv. Earlier, the proposal was considered during the 146<sup>th</sup> SEAC meeting held on 12.07.2024 & in the 147<sup>th</sup> SEAC meeting held on 25.07.2024 and it was recommended by SEAC for grant of EC to SEIAA. However, due to the temporary absence of the SEIAA, Delhi, this proposal was transferred to the Ministry for further necessary actions. Based on the above, this proposal is considered by the EAC.
- v. The total plot area of the project will be 5,353.61 sq. m and net plot area after deducting the area of road widening is 5,277.12 sq. m, FAR area will be 12,168.16 sq. m and the total built-up area of 25,650 sq. m (including the free from FAR area for community of 400 sq. m, basement area of 7,380.72 sq. m, and other Non-FAR area of 5,701.12 sq. m). The project will comprise of 3 towers. Total 138 dwelling units (including main units 74 no., EWS unit 32 no. & CSP unit 32 no.) will be developed. Maximum height of the building is 33.25 m with 3B+S+9 floors.
- vi. The details of the building are as follows:

Particulars (Unit)	Proposed Details
Total Plot Area (sq. m)	5,353.61
Area under road widening (sq. m)	76.49
Net development Area (sq. m)	5,277.12

<b>Ground Coverage Area</b>	
Ground Coverage (Permissible) (33.3 % of plot area) (sq. m)	1,782.75
Ground Coverage (Proposed) (28.35 % of plot area) (sq. m)	1,517.99
<b>FAR AREA</b>	
FAR Permissible (sq. m)	10,707.22
FAR Permissible for EWS (sq. m)	1,606.083
Total FAR Permissible (sq. m)	12,313.303
FAR Area Proposed (sq. m)	10,562.28
FAR Area Proposed for EWS (sq. m)	1,605.88
Total FAR proposed- A (sq. m)	12,168.16
<b>Free from FAR AREA</b>	
Area for community – B (sq. m)	400.00
<b>NON-FAR AREA</b>	
Tower Non -FAR (sq. m)	5,093.37
EWS Non -FAR (sq. m)	607.75
Total Non FAR Area- C (sq. m)	5,701.12
<b>Basement Area</b>	
Basement 1 (sq. m)	2,460.24
Basement 2 (sq. m)	2,460.24
Basement 3 (sq. m)	2,460.24
Total Basement area- D (sq. m)	7,380.72
Built-up Area (A+B+C+D)	25,650.00
Green area (39.7 % of net plot area) (sq. m)	2,094.84
Area under Swachh Delhi Block (sq. m)	15.34
Road & Open Areas (sq. m)	1,664.29

Towers (Nos.)	3
Floors (Nos.)	3B+S+9
Max. height of the building (up to terrace level) (m)	33.25
Basement (Nos.)	3
Activities in Complex	DU, EWS, CSP
Mail Dwelling Units including 4 BHK & 3BHK (Nos.)	74
CSP Units (Nos.)	32
EWS Units (Nos.)	32

- vii. During Construction Phase the total water requirement will be 25 KLD, out of which water required for the construction phase will be approx. 05 KLD which will be taken from treated water from Vasant Kunj STP. The Remaining 20 KLD will be taken from the tanker supply out of which 12 KLD will be used for domestic purposes & 08 KLD water will be used for Anti-smog Gun. Waste water of 6 KLD will be generated which will be treated in mobile STP. During the operational phase, total water requirement is expected to be 95 KLD and the same will be met by Delhi Jal Board. 57 KLD fresh water from Delhi Jal Board and 38 KLD Recycled Water from in-house STP will be reused. Wastewater generated of 74 KLD will be treated in STP of 110 KLD capacity. 67 KLD of treated wastewater will be generated out of which 38 KLD will be reused (28 KLD for flushing and 10 KLD for gardening). About 29 KLD will be reused in adjoining DDA park.
- viii. About 0.348 TPD solid wastes will be generated in the project. The biodegradable waste (0.209 TPD) will be processed in OWC and the non-biodegradable waste generated (0.139 TPD) will be handed over to authorized local vendors.
- ix. The total power requirement during the construction phase is 250 kVA and will be met from temporary connection & for the backup DG set of 1 x 125 kVA will be kept and total power requirement during operation phase will be 1022 KW, which will be sourced by BSES Rajdhani Power Limited. For power back up GG sets of 2 x 500 kVA will be installed that will be used during power failure only.
- x. Rainwater harvesting is proposed to recharge the groundwater through 5 no. of rainwater harvesting pits of 168 KLD capacity.
- xi. Parking facility for 290 ECS is proposed to be provided against the requirement of 227 ECS. (According to local norms).
- xii. Proposed energy saving measures would save about 18.30% of power and provision of Solar Panels of 102.2 KW i.e. 10% of Electrical load will be provided.
- xiii. Comparative analysis of existing/envison pollution load (in case of expansion) - Not Applicable, as it is a Greenfield project.
- xiv. Impact on air, water, noise, ecology of due to the project/activity will be minimized by proposed mitigation measures.
- xv. The project is not proposed to be located in a Critically Polluted area.
- xvi. The said project is not proposed to be located within 10 km of the Eco Sensitive Zone.
- xvii. No NBWL Clearance is required for the said project.
- xviii. No Forest Clearance is required for the said project.
- xix. A petition was filed by (W.P. (C) No. 11283/2024) by the RWA of B-1, Vasant Kunj for seeking revocation of the layout plan and sanction plan only on 14.08.2024. The said petition is pending before the Hon'ble Delhi High Court, however stay against construction of the project at above land was rejected/ declined vide Order dated 11.09.2024 with the observations that the Court is

not inclined to pass any interim orders and in case the Court finds the construction of the project has been raised illegally or unauthorized, then the same shall be subjected to demolition.

xx. Green belt development and Details of tree felling/transplantation - Total green area of 2,094.84 sq. m (39.7% of the plot area) will be provided. Approximately 11 no. of trees are present at the boundary of the site which will be retained. Additionally, 56 nos. of trees will be planted. No tree felling is involved in the project.

xxi. No Construction work has been done at the project site & the same is stated in the Affidavit.

xxii. The total cost of the project involved is Rs. 145 Crores.

xxiii. Employment potential - Directly and indirectly total 170 no. of people will be engaged out of which 150 no. of laborers will be hired during construction phase and 20 no. of staff during operation phase.

xxiv. Benefits of the project are given below:

● Social benefit:

a) The project will provide good quality, eco-friendly, safe and secured stay.

b) Generation of employment to approximately 150 no. of labor during the construction & approx. 20 no. in operation phase.

● Environment benefits:

a) Energy efficient measures to reduce the requirement during the operation stage will be maintained which ultimately leads to lesser demands and reducing carbon footprints of the project making it eco-friendlier.

xxv. A well-designed waste management approach such as the different collection unit for wet & dry waste respectively and eco-friendly treatment approach i.e. organic waste converter.

**134.3.3** The EAC, during deliberations noted the following:

i. The project / activity is covered under category 'B' of item 8(a) 'Building Construction Projects' of the Schedule to the EIA Notification, 2006 as amended and requires appraisal at the State level. However, due to the temporary absence of SEIAA / SEAC in Delhi, the proposal has been appraised at the Central level by sectoral EAC as per the provisions of the OM No. IA3-22/10/2022-IA.III [E 177258] dated 02.08.2023.

ii. The total plot area of the project will be 5,353.61 sq. m, total built-up area will be 25,650 sq. m with green area of 2,094.84 sq. m (39.7 % of total plot area).

iii. The PP has submitted that, the land ownership is with M/s R R Texkmit LLP through a Sale Deed. Further, Building Approval sanction letter issued by the Municipal Corporation of Delhi (MCD) vide dated 13.05.2024

iv. This project was considered by the State Level Expert Appraisal Committee (SEAC), Delhi in its 146<sup>th</sup> SEAC meeting held on 12.07.2024 & subsequently during the 147<sup>th</sup> SEAC meeting held on 25.07.2024. The committee thereafter recommended this project for granting EC with specific conditions and general conditions and forwarded it to SEIAA, Delhi. However, due to the temporary absence of the SEIAA, Delhi, this proposal was further transferred to the Ministry for necessary actions.

v. Thereafter, the Expert Appraisal Committee (EAC) Infra-2 considered the aforesaid proposal during its 132<sup>nd</sup> meeting held on 23 – 24<sup>th</sup> October, 2024 and after detailed deliberation, deferred the proposal on certain observations. Based on the observations, ADS was raised through PARIVESH Portal.

vi. Subsequently, the project proponent submitted the reply of the observation of the EAC. Accordingly, this proposal was re-considered by EAC during this (134<sup>th</sup>) meeting held on 29.11.2024. PP has submitted that reply of complains raised by RWA of Vasant Kunj regarding various points. The same are enumerated below:

Sl. No.	Compliant	Resolution (PP's Reply)
1.	Violation of statutory norms in Sanctioned layout plan.	The layout plan was sanctioned by MCD on 27.05.2024. DDA & MCD has clarified that the sanctioned plan was considered by the Screening Committee & clarify that there is no violation of any law or procedure in consideration

		ion of the matter by the Screening Committee
2.	Violation of Regulations for Enabling Planned Development of Privately Owned Lands, 2018.	Private land was owned by the PP but the land use of the project is residential as per the original Master Plan 2001 and Master Plan of Delhi 2021 and the Zonal Development Plan for Zone F. Development will be done in accordance with the Building Plan approval & building bye laws
3.	Violation of Layout Plan of Sector – B, Pocket – 1. Violation of Population Density Norms.	There is no violation of Population density because provision of Dwelling unit and population density is in accordance with the Sanction Layout Plan of MCD
4.	Acute Shortage of Parking space in B-1 colony.	As per sanction building plan, parking requirements are 227 ECS. Parking provision has been made for 290 ECS i.e app 25 % extra than required to avoid parking outside the premises. Parking of proposed housing will be done in basements (3 level) & on stilts within premises.
5.	Procedural Irregularities by DMC sanctioning of Layout Plan.	Delhi Municipal Corporation has sanctioned the layout plan Under Clause 336 of Delhi Municipal Corporation Act, 1957 with certain conditions and compliances. That will be followed by R R Texknit LLP.
6.	Irregular Execution of Sale Deed by Purchaser of Land in question.	There is no irregularity in the execution of sale deed. The sale deed has been done between the Vendor and the Vendee & duly registered with the sub registrar office.
7.	Environmental Impacts that the project can have.	The project will have environmental impacts on air, water, noise & soil. Construction of the project will be done only after getting Environmental Clearance and all the mitigation during construction phase shall be followed as per the guidelines.
8.	Likely impact on the Aravalli Ridge's Stability.	The project site is at a distance of 2.48 km from the Southern ridge and 2.9 km from Aravalli biodiversity park. Hence the project will not create any impact on the Aravalli ridge stability
9.	Likely impact on the Aravalli Biodiversity Hotspot.	The plot is an integral part of an already developed B1 block Vasant Kunj. The project site is at a distance of 2.9 km from the Aravalli biodiversity park. Since, the proposed deve

		lopment is part of an already developed residential colony and falls outside the hotspot area, hence, there is no specific impact.
10.	Proposed project designed in isolation without carrying out a detailed analysis of its impacts on 5000 residents of B-1.	The project has been planned only after taking consideration of 5000 livings already residing in the colony. Separate entry & exit points will be provided and Traffic will be managed smoothly avoiding any congestion and bottle necks.
11.	Vulnerable Groups being affected by the project.	The development is proposed on the vacant plot in the already developed residential colony. Hence there will not be any impact on the Vulnerable Groups.
12.	Impacts on residents during construction and thereafter.	The project will have environmental impacts on air, water, noise & solid waste. All the mitigation shall be followed as per the guidelines.
13.	Writ Petition – CM APPL.52907/2024 & CM APPL.52908/2024 against the said project already being sub-judice before the Hon'ble High Court of Delhi.	The said petition has been addressed in ADS reply points given below
14.	Original Application (OA) No. 1171/2024 & Interlocutory Application (IA) No. 456/2024 against the said project already being sub-judice before the Hon'ble National Green Tribunal (NGT), Principal Bench.	The said petition has been addressed in ADS reply points given below

vi. Pointwise reply of the ADS raised have been presented as below:

Sl. No.	Query raised	Reply
1.	The EAC after deliberation observed that the proposed plot of land has already been leveled without prior permission of the Competent Authority.	The PP has purchased the land through a sale deed dated 16.04.2024. No leveling has been done at site. Only an initial clearing of the dry bushes has been done to facilitate the secure access to the site and also to create a secure perimeter and enable unrestricted site access.  The site currently exists in its natural state with no leveling or grading undertaken. Google images and Photographs have been submitted.
2.	Further, as the project already has legal cases, Principal Bench and which is related to the environment, therefore, the committee decided to take up the matter for appraisal only after the court cases have been resolved. Recent ord	There are 3 legal cases sub-judice before the Hon'ble High Court of Delhi and the Hon'ble NGT 1. Challenging the sanctioned plan: A case has been filed in the Hon'ble High Court of Delhi challenging the sanction plan issued by MCD on various grounds. The <a href="#">Delhi Development Authority</a> & <a href="#">Municipal Corporation of Delhi</a> has submitted a reply denying the

ers of hearing in the matter shall be submitted.

said violation and stating that the proposal for grant of the sanctioned plan was considered by the Screening Committee.

There was no violation of any law or procedure in consideration of the matter by the Screening Committee and Technical committee in accordance with the approved Standard Operating Procedure for 'the Regulations of Planned Development of Privately Owned Land', MPD-2021, the Zonal Development Plan and the Building Control Norms.

The clarification from MCD and the DDA has been submitted.

2. A complaint was filed against the PP for removal of trees.

- The matter sub-judice before the Hon'ble High Court of Delhi wherein as per the order dated 04.09.2024, this Hon'ble Court directed the Forest Department to file a status report to ensure de-concretization of 18 no. of trees at the spot and restoration of 01 no. of trees.

- As per the direction of the Hon'ble Court, the representatives of the Forest Department visited the site on 17.10.2024 and observed that no tree was cut, only 01 tree (sheesham) has been fallen at site which was rehabilitated at site with the help of JC B and Hydra machine.

A copy of the status report from the Forest department has been submitted stating the List of existing trees:

Common Name	No. of trees	Status
Peepal	1	Green & Healthy Standing
Silver Oak	3	
Neem	8	
Gulmohar	1	
Amaltas	3	
Mango	1	
Semal	1	
Subabul	2	
Shisham	1	Fallen tree was raised straight
Dried trees	2	Dried Trees are standing
<b>Total</b>	<b>23</b>	

The Complainant has put the same complaints before the Hon'ble NGT.

3. A case is also filed that construction activities are going on by showing a photo of Hydra machine

The said machine was used to re-root one uprooted tree in compliance of Order dated 04.09.2024 passed by Hon'ble High Court in Cont. Cas(C) No. 1149/2024.

3. PP shall submit the proof that no

No tree cutting has been done at the site. Only 1 tree h

	<p>tree cutting has been done prior to leveling the ground.</p>	<p>as been fell due to a thunderstorm which has already been restored at the site with the help of a hydra machine. The Forest Department after visiting the site has submitted a status report ensuring that no tree was cut, only 01 tree (sheesham) has been fallen at site which was rehabilitated at site with the help of JCB and Hydra machine. Also, no leveling has been done. Undertaking stating the same has been submitted.</p>
<p>4.</p>	<p>PP shall submit the proof that instant project does not require NOC from the Ridge Authority of Delhi.</p>	<p>The plot is an integral part of an already developed B1 block Vasant Kunj. The project site is at a distance of 2.48 km from the Southern ridge. As per the map, the project falls under the building category. Since, this is already a developed residential colony and falls outside the ridge area, hence, the project does not require the NOC from the Ridge Authority of Delhi.</p>

**3.3.3. Deliberations by the committee in previous meetings**

Date of EAC 1 :24/10/2024



**Deliberations of EAC 1 :**

The EAC, during deliberations noted the following:

project/activity is covered under item 8(a) 'Building and Construction Projects' of the Schedule to the EIA Notification, 2006 as amended, and requires appraisal at the State level. However, due to the temporary absence of SEIAA/SEAC in Delhi, this proposal was transferred by SEIAA, Delhi to the Ministry as per the provisions of the OM No. IA3-22/10/2022-IA.III [E 177258] dated 02.08.2023 for appraisal at the Central level by sectoral EAC.

er, this project was considered by the State Level Expert Appraisal Committee (SEAC), Delhi in its 146<sup>th</sup> SEAC meeting held on 12.07.2024 & 147<sup>th</sup> SEAC meeting held on 25.07.2024. The committee recommended this project for granting EC with specific conditions and general conditions and forwarded it to SEIAA, Delhi. Due to the temporary absence of the SEIAA, Delhi, this proposal was transferred to the Ministry for further necessary actions. Based on the above, the EAC considered this proposal.

committee has noted that the total plot area of the project will be 5,353.61 sq. m and net plot area after deducting the area of road widening is 5,277.12 sq. m, FAR area will be 12,168.16 sq. m and total built-up area of 25,650.00 sq. m (including the free from FAR area for community of 400 sq. m, basement area of 7,380.72 sq. m, and other Non-FAR area of 5,701.12 sq. m). The project will comprise 3 towers. A total of 138 dwelling units (including main units 74 no., EWS unit 32 no. & CSP unit 32 no.) will be developed. The maximum height of the building is 33.25 m with 3B+S+9 floors.

plaints addressed to the Ministry and the Expert Appraisal Committee vide letter dated 24.09.2024 received from a resident of B-1, Vasant Kunj, New Delhi – 110070 wherein a number of allegations against the PP have been raised which have been listed below:

- ❖ Violation of Statutory Norms in Sanctioned Layout Plan.
- ❖ Violation of Regulations for Enabling Planned Development of Privately Owned Lands, 2018.
- ❖ Violation of Layout Plan of Sector – B, Pocket – 1.
- ❖ Violation of Population Density Norms.
- ❖ Acute Shortage of Parking space in B-1 colony.
- ❖ Procedural Irregularities by DMC sanctioning of Layout Plan.
- ❖ Irregular Execution of Sale Deed by Purchaser of Land in question.
- ❖ Environmental Impacts that the project can have.
- ❖ Likely impact on the Aravalli Ridge's Stability.
- ❖ Likely impact on the Aravalli Biodiversity Hotspot.
- ❖ Proposed project designed in isolation without carrying out a detailed analysis. of its impacts on 5000 residents of B-1.
- ❖ Vulnerable Groups being affected by the project.
- ❖ Impacts on residents during construction and thereafter.
- ❖ Writ Petition – CM APPL.52907/2024 & CM APPL.52908/2024 against the said project already being sub-judice before the Hon'ble High Court of Delhi.
- ❖ Original Application (OA) No. 1171/2024 & Interlocutory Application (IA) No. 456/2024 against the said project already being sub-judice before the Hon'ble National Green Tribunal (NGT), Principal Bench.

**132.11.4** The EAC after deliberation observed that the proposed plot of land has already been leveled without prior permission of the Competent Authority. Further, as the project already has legal cases sub-judice before the Hon'ble High Court of Delhi and the Hon'ble NGT, Principal Bench and which is related to the environment, therefore, the committee decided to take up the matter for appraisal only after the court cases have been resolved. Recent orders of hearing in the matter shall be submitted. It was opined that PP shall submit the proof that no tree cutting has been done prior to levelling the ground and proof that instant project does not require NOC from Ridge Authority of Delhi.

In view of the above-mentioned facts and details furnished by the PP, the committee decided to **defer** the proposal.

The EAC, after deliberations observed that instant project is already located in developed area wherein residents are residing in Vasant Kunj, Delhi. There are a number of residential buildings, school, hospitals, other infrastructures etc. of different heights near the project area. It was observed from the drone video shown by PP that no construction activity has been done or initiated at site and thus can be ascertained that there is no violation of EIA Notifications, 2006.

The committee opined that court case in Hon'ble High Court in the matter are related to approval of Building Plan granted by DDA and MCD. The concerned agencies has made their submission as per the information provided by project proponent. Further, the matter of Hon'ble NGT is pending and any order/directions in compliance of Hon'ble Tribunal shall be complied by project proponent.

With regard to tree cutting, PP has submitted the undertaking that no tree cutting has been done in the project area and further as per inspection report of forest department, there are total 19 trees which are green and healthy standing and one fallen tree was raised straight and 3 trees were found to be dried.

Also as per the submissions of PP, it was observed that the project site at a distance of 2.48 km from the Southern ridge and 2.9 km from Aravalli biodiversity park. Hence the project will not create any impact on the Aravalli ridge stability. The project site is at a distance of 2.9 km from the Aravalli biodiversity park. Since, the proposed development is part of an already developed residential colony and falls outside the hotspot area, hence, there is no specific impact. However, for further clarity of project area being in morphological ridge, it is desired that PP may seek clarification from Delhi's Ridge Management Board. Based on the clarification, PP may obtain NOC (if applicable).

Further, it was observed that instant project was recommended by SEAC Delhi for granting EC with specific conditions and general conditions and forwarded it to SEIAA, Delhi. It was desired that the construction activity shall follow very stringent measures to avoid any issues to the habitation. Traffic Impact Assessment was conducted by PP for adequacy of transportation of vehicles and parking area. It was informed that the distance from main road to the site is about 150 m. A mechanical sweeper shall be deployed by PP to mitigate the road dust pollution all along this road and water sprinkler and mist cannon/sprayer shall be fixed.

The EAC, only after detailed deliberation of all aspects / issues / allegations, **recommended** granting of Environmental Clearance based only on merits of the said project subject to the following specific conditions and other Standard EC Conditions as specified by the Ministry vide O.M. dated 04.01.2019 for the said project/activity:

### 3.3.5. Recommendation of EAC

Recommended

### 3.3.6. Details of Environment Conditions

#### 3.3.6.1. Specific

Specific Conditions	
1.	This recommendation is subject to the outcome of court cases in Hon'ble High Court, Hon'ble NGT and Central Empowered Committee. Further, PP may seek clarification from Delhi's Ridge Management Board (RMB) regarding applicability of clearance from RMB. Based on the clarification, PP shall obtain NOC from Delhi's Ridge Management Board (if applicable).
2.	PP shall comply with the budget of the Environment Management Plan for construction phase (Capital Cost = Rs. 55.50 Lakhs, Recurring Cost = 8.0 Lakhs/Yr.) and Operation Phase (Capital Cost = Rs. 200.00 Lakhs, Recurring Cost = 26.9 Lakhs/Yr.).
3.	A mechanical sweeper shall be deployed by PP to mitigate the road dust pollution all along from

	main road to the project site and water sprinkler and mist cannon/sprayer shall be fixed on this road.
4.	No construction activity or storage of material shall be allowed outside the project boundary. PP shall not conduct any construction activity at night and transportation of material shall not be done during peak working hour/school timings. Further, no vehicles related to the project shall be kept outside the project area.
5.	Tyre washing facilities shall be installed at entry and exit gates and tyres of each vehicle shall be washed prior to leaving the project site.
6.	All internal roads in the project area shall be constructed/paved prior to actual construction of the planned building to avoid any re-entrainment of dust from vehicles on unpaved road.
7.	PP should make provisions for dual plumbing so that the treated wastewater could be used to compensate against the freshwater requirements for non-potable uses.
8.	PP shall be responsible for establishment, operation and maintenance of all common facilities like STP, OWC, Green belt development, Solar, Rainwater Harvesting, and other such amenities provided within the project site for a period of 5 years after handed over to the <i>bona fide</i> Residential Welfare Association or any other such association and also for compliance of EC conditions during operation stage. Responsibility of comply EC conditions shall be with Project Proponent only till the EC is transferred to Residents Welfare Association/Society/Committee. Agreement between Project Proponent and <i>bona fide</i> Residents Welfare Association/Society/Committee during handover of assets/infrastructure shall clearly mentioned the responsibility of complying EC Condition
9.	CAQM Guidelines should be strictly adhered to and all construction activity should be stopped at the site during the GRAP IV period as per the directions issued by Authorities.
10.	PP shall construct 10 m barricading all along the site and fixed water Sprinklers should be installed at these barricading to suppress the dust.
11.	PP should construct 2 water fountains in the green area to suppress the dust emissions during the operation phase.
12.	The freshwater requirement shall not exceed 57 KLD during operational phase.
13.	As proposed, wastewater shall be treated onsite in STP of 110 KLD capacity.
14.	The project proponents would commission a third-party study on the implementation of conditions related to quality and quantity of recycle and reuse of treated water, efficiency of treatment systems, quality of treated water being supplied for flushing (specially the bacterial counts), comparative bacteriological studies from toilet seats using recycled treated waters and fresh waters for flushing, and quality of water being supplied through spray faucets attached to toilet seats.

1 5.	Area for greenery shall be provided as per the details provided in the project document i.e., area under plantation/greenery will be 2094.84 sq. m out of net plot area of 5353.61 sq. m, i.e. equivalent to 39.13 %. The landscape planning should include plantation of 67 numbers of native tree species as proposed. A minimum of 01 tree for every 80 sq. m of total land area of the project should be maintained taking the existing trees into account. Species with heavy foliage, broad leaves and wide canopy cover may be preferred. Invasive species should not be used for landscaping.
1 6.	The PP shall comply with all the provisions of The Delhi Preservation of Trees Act, 1994, if applicable.
1 7.	Project Proponent shall strive to enhance the Green Belt beyond 39.13% and that the trees planted in this regard would be planted under the campaign " " and the details of the trees planted would be uploaded on the portal <a href="https://merilife.nic.in">https://merilife.nic.in</a> .
1 8.	The local bye-law provisions on rainwater harvesting should be followed. If local bylaws provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Housing and Urban Affairs (erstwhile Ministry of Urban Development), Model Building Byelaws, 2016. As proposed, 4 Rainwater recharge pits for rooftop runoff shall be provided by PP for rainwater harvesting after filtration.
1 9.	The solid waste shall be duly segregated into biodegradable and non-biodegradable components and handled in separate areas earmarked for segregation of solid waste, as per SWM Rules, 2016.
2 0.	As committed, biodegradable waste shall be utilized through the OWC to be installed within the site. Inert waste shall be disposed of as per norms at the authorized site.
2 1.	The recyclable waste shall be sold to authorized vendors/recyclers.
2 2.	Construction & Demolition (C&D) waste shall be segregated and managed as per C&D Waste Management Rules, 2016.
2 3.	Proponent shall ensure the installation of solar lights and LEDs to meet 20 % of the total power requirement.
2 4.	As committed 290 ECS are to be provided and out of which 30% should be for electric vehicle along with charging points are to be provided.
2 5.	The Environmental Clearance to the project is primarily under provisions of EIA Notification, 2006. The Project Proponent is under obligation to obtain approvals/clearances under any other Acts/Regulations or Statutes as applicable to the project.
2 6.	Project proponent shall essentially comply with all parking norms and standards as applicable.
2 7.	Proponent shall ensure that requirements of accessibility particularly universal accessibility and more particularly pedestrian requirements are provided. Street and road section should have mandatory provision of cross section elements and footpath so as to minimise the shift of walk mode to vehicular mode to have least impact on energy and environment.

2 8.	The project proponent shall ensure that there more than one entry / exit from different directions however it should be checked that it does not create road safety hazard.
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### 3.3.6.2. Standard

8( a)	<b>Building / Construction</b>
<b>Statutory compliance</b>	
1.	The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
2.	The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc. as per National Building Code including protection measures from lightening etc.
3.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.
4.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
5.	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
6.	The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
7.	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
8.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
9.	The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016, shall be followed.
1 0.	The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.
<b>Air quality monitoring and preservation</b>	
1.	Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
2.	A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
3.	The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5) covering upwind and downwind directions during the construction period.

4.	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
5.	Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3-meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
6.	Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
7.	Wet jet shall be provided for grinding and stone cutting.
8.	Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
9.	All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.
10.	The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.
11.	The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
12.	For indoor air quality the ventilation provisions as per National Building Code of India.
<b>Water quality monitoring and preservation</b>	
1.	The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
2.	Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
3.	Total fresh water use shall not exceed the proposed requirement as provided in the project details.
4.	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
5.	A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
6.	At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
7.	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for

	supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
8.	Use of water saving devices/fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
9.	Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
10.	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
11.	The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.
12.	A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
13.	All recharge should be limited to shallow aquifer.
14.	No ground water shall be used during construction phase of the project.
15.	Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
16.	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
17.	Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, no treated water shall be disposed in to municipal drain.
18.	No sewage or untreated effluent water would be discharged through storm water drains.
19.	Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.
20.	Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.
21.	Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

**Noise monitoring and prevention**

1.	Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
2.	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
3.	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

**Energy Conservation measures**

1.	Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.
2.	Outdoor and common area lighting shall be LED.
3.	Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
4.	Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.
5.	Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.
6.	Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

**Waste Management**

1.	A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.
2.	Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
3.	Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
4.	Organic waste compost/Vermiculture pit/Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.
5.	All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
6.	Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms

	with necessary approvals of the State Pollution Control Board.
7.	Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.
8.	Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.
9.	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
10.	Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.
<b>Green Cover</b>	
1.	No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
2.	A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
3.	Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.
4.	Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.
<b>Transport</b>	
1.	A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria. a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic. b. Traffic calming measures. c. Proper design of entry and exit points. d. Parking norms as per local regulation.
2.	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.
<b>null</b>	
1.	A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation

of these departments.

### Human health issues

1. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
2. For indoor air quality the ventilation provisions as per National Building Code of India.
3. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
4. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
5. Occupational health surveillance of the workers shall be done on a regular basis.
6. A First Aid Room shall be provided in the project both during construction and operations of the project.

### Miscellaneous

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
2. ii. environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
3. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
5. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
6. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
7. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report
8. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

9.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
10.	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
11.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during their presentation to the Expert Appraisal Committee.
12.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change (MoEF&CC).
13.	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
15.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
16.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
17.	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
18.	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
<b>Specific Conditions</b>	
1.	Recommendations of mitigation measures from possible accident shall be implemented based on Risk Assessment studies conducted for worst case scenarios using latest techniques.

### 3.4. Agenda Item No 4:

#### 3.4.1. Details of the proposal

<b>Expansion of "Group Housing" located at Khasra No. 8/26/2, at Village Kapashera, Tehsil Vasant Vihar, New Delhi by M/s Echo Buildtech Limited. by ECHO BUILDTECH PRIVATE LIMITED located at SOUTH WEST, DELHI</b>			
<b>Proposal For</b>		Fresh EC	
<b>Proposal No</b>	<b>File No</b>	<b>Submission Date</b>	<b>Activity (Schedule Item)</b>
<a href="#">IA/DL/INFRA2/471591/2024</a>	DPCC/SEIAA-IV/P2/C-488/DL/2024	29/06/2024	Building / Construction (8(a))